



A BRIEF REPORT

OF

**THE BUSINESS TRANSACTED DURING THE
THIRTEENTH SESSION (25 JULY - 12 AUGUST, 2016)**

OF

THE SIXTH LEGISLATIVE ASSEMBLY

OF

THE STATE OF GOA

**GOA LEGISLATURE SECRETARIAT
PORVORIM – GOA
2016**

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PREFACE

This booklet contains statistical information of the business transacted by the Sixth Legislative Assembly of the State of Goa during its Thirteenth Session (25 July - 12 August, 2016).

PORVORIM – GOA
14/9/2016

N.B. SUBHEDAR
SECRETARY, LEGISLATURE

A BRIEF REPORT OF THE BUSINESS TRANSACTED BY THE SIXTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA DURING ITS THIRTEENTH SESSION (25, 26, 27, 28, 29 JULY, 1, 2, 3, 4, 5, 8, 9, 10, 11 AND 12th AUGUST, 2016)

1. INTRODUCTION

In exercise of the powers conferred by Clause (1) of Article 174 of the Constitution of India, Smt. Mridula Sinha, the Hon. Governor of Goa, vide Order dated the 25th June, 2016, summoned the Thirteenth Session of the Sixth Legislative Assembly of the State of Goa, which commenced on the 25th July, 2016 at 11 30 AM at the Assembly Hall, Porvorim, Goa. The National Anthem was played/sung at the commencement of the Session. The August House has transacted an effective and significant business during its 15 sittings and had a total duration of 135 hours and 57 minutes.

2. QUESTIONS

During the Session, 780 notices of Starred and 1,827 notices of Unstarred Questions were received, thus amounting to a total of 2,607 Questions. Out of the 780 Starred Questions which were received, 680 Starred Questions were admitted and 75 Starred Questions were replied orally. The replies to the rest of the 605 Starred and 1,770 Unstarred Questions were laid on the Table of the House. Postponed 5 Starred and 6 Unstarred Questions of the last Session were also replied in this Session. 3 Starred and 5 Unstarred Questions of this Session were postponed to the next Session. The Hon. Members sent 70% of their questions online via E-Assembly.

Statistical Information of Starred Questions

Departments	Questions received and admitted as Starred	Converted as Unstarred	Consolidated	Notices Admitted	Replied Orally	Notices laid on the Table	Postponed to next session	Deleted	Transferred as Unstarred
Agriculture	23	20	-	23	3	23	-	-	2
Archives and Archeology	10	7	-	10	3	10	-	-	
Art & Culture	18	13	-	18	5	18	-	-	1
Administrative Reforms	3	3	-	3	-	3	-	-	
Airport	10	8	-	10	2	10	-	-	
Animal Husbandry and Veterinary Services	22	14	2	22	8	22	-	-	1
Civil Supplies	13	10	-	13	3	13	-	1	-

Craftsmen Training	11	8	-	11	3	11	-	-	-
Co-operation	9	7	-	9	2	9	-	-	-
Education	24	19	-	24	5	24	-	-	-
Environment	18	16	-	18	2	18	-	-	1
Election	1	1	-	1	-	1	-	-	-
Finance	27	22	-	27	5	27	-	-	5
Fisheries	6	4	-	6	2	6	-	-	-
Forests	15	12	-	15	3	15	-	-	1
General Administration	3	3	-	3	-	3	-	-	-
Health	61	52	-	61	9	61	-	-	-
Home	45	35	-	45	10	45	-	-	2
Housing Board	11	7	-	11	4	11	-	-	1
Industries	28	21	-	28	7	28	-	-	1
Information & Technology	8	7	-	8	1	8	-	-	-
Information & Publicity	6	5	-	6	1	6	1	-	-
Law, Judiciary & Legislative Affairs	8	8	1	8	-	8	-	-	4
Labour and Employment	7	7	-	7	-	7	-	-	1
Mines & Geology	13	10	-	13	3	13	2	-	-
Museum	2	2	-	2	-	2	-	-	-
N.R.I. Affairs	6	6	-	6	-	6	-	-	1
Official Language	2	1	-	2	1	2	-	-	-
Non Conventional Energy Res.	2	2	-	2	-	2	-	-	-
Panchayati Raj	34	27	-	34	7	34	1	-	-
Personnel	18	16	-	18	2	18	-	-	1
Provedoria	1	1	-	1	-	1	-	-	-
Public Grievances	1	0	-	1	1	1	-	-	-
Power	40	35	-	40	5	40	1	-	-
Planning & Statistics	4	4	-	4	-	4	-	-	-
Public Works Department	53	45	-	53	8	53	1	-	-
Ports	3	2	-	3	1	3	-	-	-
Printing & Stationery	1	1	-	1	-	1	-	-	-
River Navigation	2	2	-	2	-	2	-	-	-
Revenue	55	47	-	55	8	55	-	-	3
Rural Development Agency	7	6	-	7	1	7	-	-	-
Social Welfare	10	6	-	10	4	10	-	-	-
Sports & Youth Affairs	28	25	1	28	3	28	1	-	-
Tourism	40	26	-	40	14	40	-	-	2
Science & Technology	1	1	-	1	-	1	-	-	1

Transport	30	27	-	30	3	30	1	-	-
Tribal Welfare	10	6	-	10	4	10	2	-	-
Town & Country Planning	21	18	-	21	3	21	-	-	2
Urban Development	30	27	-	30	3	30	-	1	1
Vigilance	4	4	-	4	-	4	-	-	1
Water Resources	18	13	-	18	5	18	-	-	2
Women & Child Development	7	4	-	7	3	7	-	-	1
TOTAL	780	705	4	680	75	705	3	2	35

Statistical Information of Unstarred Questions

Departments	Questions Received	Consolidated	Notices Admitted as Unstarred Questions	Replied Orally	Notices laid on the Table	Postponed to next session	Deleted	Transferred
Archives and Archeology	13	-	13	-	13	-	-	1
Art & Culture	31	-	31	-	31	-	-	1
Agriculture	49	-	49	-	49	-	-	3
Administrative Reforms	7	-	7	-	7	-	-	1
Animal Husbandry & Veterinary Services	26	-	26	-	26	-	-	1
Airport	25	1	25	-	25	-	-	1
Civil Supplies	25	-	25	-	25	3	-	2
Co-operation	18	-	18	-	18	-	-	1
Craftsmen Training	13	-	13	-	13	-	-	-
Education	91	-	91	-	91	2	-	-
Environment	50	-	50	-	50	-	-	3
Election	4	-	4	-	4	-	-	1
Factories & Boilers	3	-	3	-	3	-	-	1
Finance	64	-	64	-	64	-	3	4
Fisheries	15	-	15	-	15	-	-	-
Forests	25	-	25	-	25	-	-	-
General Administration	44	1	44	-	44	1	-	7
Health	138	-	138	-	138	-	-	1

Home	67	-	67	-	67	1	-	5
Housing Board	11	-	11	-	11		-	1
Industries	52	-	52	-	52		-	4
Information and Publicity	12	-	12	-	12	1	-	1
Information and Technology	35	-	35	-	35	-	1	2
Labour and Employment	17	-	17	-	17	-	1	2
Law, Judiciary & Legislative Affairs	20	-	20	-	20	-	-	4
Legal Metrology	5	-	5	-	5	-	-	
Mines & Geology	48	-	48	-	48	1	-	2
Museum	5	-	5	-	5	-	-	2
Non-Conventional Sources of Energy	12	-	12	-	12	-	-	1
N.R.I Affairs	13	-	13	-	13	-	-	2
Official Language	4	-	4	-	4	-	-	
Panchayati Raj	55	-	55	-	55	-	-	1
Personnel	31	1	31	-	31	-	-	5
Power	53	-	53	-	53	-	-	
Public Works Department	58	-	58	-	58	-	1	2
Provedoria	3	-	3	-	3	-	-	
Public Grievances	2	-	2	-	2	-	-	1
Planning and Statistics	15	-	15	-	15	-	-	3
Ports	16	-	16	-	16	-	-	-
Printing & Stationery	4	-	4	-	4	-	-	1
River Navigation	10	-	10	-	10	-	-	
Revenue	98	-	98	-	98	1	1	9
Urban Development	42	-	42	-	42	-	-	5
R.D.A.	20	-	20	-	20	-	-	
Social Welfare	34	-	34	-	34	-	-	1
Science & Technology	3	-	3	-	3	-	-	
Sports & Youth Affairs	44	-	44	-	44	1	-	1
Tourism	141	-	141	-	141	-	-	5
Transport	53	-	53	-	53	-	-	-
Tribal Welfare	13	-	13	-	13	-	-	1
Town & Country Planning	32	-	32	-	32	-	-	-

Vigilance	8	-	8	-	8	-	-	-
Water Resources	34	-	34	-	34	-	-	5
Women and Child Development	33	-	33	-	33	-	-	4
TOTAL	1,827	3	1, 827	-	1,827	5	4	40

Sl. No.	<u>Detailed information as regards the Starred Questions during the Thirteenth Session, 2016</u>	<u>Detailed information as regards the Unstarred Questions during the Thirteenth Session, 2016</u>
1.	<p align="center"><u>25.7.2016</u></p> <p>1.Starred Questions at Sl. Nos.1B, 2A, 4A, 6A, 5C and 6A listed for the day were orally answered.</p> <p>2. Reply to Starred Question No. 8A was postponed to the next Session.</p> <p>2. Replies to the rest of the Starred Questions were laid on the Table of the House.</p>	<p align="center"><u>25.7.2016</u></p> <p>1. Replies to Unstarred Question Nos. 16, 63 and 71 were postponed to 8.8.2016.</p> <p>2. Reply to Unstarred Question No. 68 was postponed to 1.8.2016</p> <p>3. Replies to the rest of the Unstarred Questions listed for the day were laid on the Table of the House.</p>
2.	<p align="center"><u>26.7.2016</u></p> <p>1.Starred Questions at Sl. Nos.1A, 2A, 3A, 4A, 5A and 6A listed for the day were orally answered.</p> <p>2. Replies to the rest of the Starred Questions were laid on the Table of the House.</p>	<p align="center"><u>26.7.2016</u></p> <p>1. Replies to the rest of the Unstarred Questions listed for the day were laid on the Table of the House.</p>
3.	<p align="center"><u>27.7.2016</u></p> <p>1.Starred Questions at Sl. Nos.1B, 2A and 3A listed for the day were orally answered.</p> <p>2. Replies to the rest of the Starred Questions were laid on the Table of the House.</p>	<p align="center"><u>27.7.2016</u></p> <p>1. Replies to the rest of the Unstarred Questions listed for the day were laid on the Table of the House.</p>

4.	<p style="text-align: center;"><u>28.7.2016</u></p> <p>1. Postponed Starred Question No.*5A tabled by Shri Rohan Khaunte, MLA regarding 'Applications seeking approval from investment promotion board approvals' (originally slated for answer on 17.03.2016) was further postponed to 4/8/2016.</p> <p>2. Starred Questions at Sl. Nos. 1C, 2, 3B and 5C listed for the day were orally answered.</p> <p>3. Replies to the rest of the Starred Questions were laid on the Table.</p>	<p style="text-align: center;"><u>28.7.2016</u></p> <p>1. Postponed Unstarred Question No.99 tabled by Shri Vijai Sardesai, MLA regarding 'Assets of Power Department' (originally slated for answer on 18.03.2016) was laid on the Table.</p> <p>2. The replies to Questions in Unstarred list were laid on the Table.</p> <p>3. The reply to Unstarred Question No. 14 was postponed to 04/8/2016.</p> <p>4. The reply to Unstarred Question No. 50 was postponed to 11/8/2016.</p> <p>5. The reply to Unstarred Question No. 76 was postponed to next Session.</p>
5.	<p style="text-align: center;"><u>29.7.2016</u></p> <p>1. Starred Questions at Sl. Nos. 1C, 2B and 3C, listed for the day were orally answered.</p> <p>2. Reply to Starred Question No. 1A was postponed to 12.8.2016.</p> <p>3. Replies to the rest of the Starred Questions were laid on the Table.</p>	<p style="text-align: center;"><u>29.7.2016</u></p> <p>1. The replies to Questions in Unstarred list were laid on the Table.</p> <p>2. The replies to Unstarred Question Nos.4, 24, 89, 92 and 125 were postponed to 12.8. 2016.</p>
6.	<p style="text-align: center;"><u>1.8.2016</u></p> <p>1. Starred Questions at Sl. Nos. 1A, 2B and 3A listed for the day were orally answered.</p> <p>2. Replies to the rest of the Starred Questions were laid on the Table.</p>	<p style="text-align: center;"><u>1.8.2016</u></p> <p>1. Postponed Unstarred Question No. 68 tabled by Aleixo Lourenco, MLA regarding 'Ladli Laxmi Scheme in Curtorim and Shiroda Constituency' (which was originally slated for answer on 25/07/2016)</p> <p>2. Replies to Questions in Unstarred list were laid on the Table.</p> <p>3. Reply to Unstarred Question No. 33 was postponed to 8/8/2016.</p>
7.	<p style="text-align: center;"><u>2.8.2016</u></p> <p>1. Starred Questions at Sl. Nos. 1A, 2C and 3A listed for the day were orally answered.</p> <p>2. Replies to the rest of the Starred Questions were laid on the Table.</p>	<p style="text-align: center;"><u>2.8.2016</u></p> <p>1. Reply to Unstarred Question No. 83 was postponed to 9/8/2016.</p> <p>2. Replies to Questions in Unstarred list were laid on the Table.</p>

8.	<p style="text-align: center;"><u>3.8.2016</u></p> <p>1.Starred Questions at Sl. Nos. 5A and 8A listed for the day were orally answered. 2.Replies to the rest of the Starred Questions were laid on the Table.</p>	<p style="text-align: center;"><u>3.8.2016</u></p> <p>1.Postponed Unstarred Question No.29 tabled by Shri Digambar Kamat, MLA regarding 'Recruitments in Information Technology Department' (originally slated for answer on 27.08.2016) was laid on the Table. 2.Replies to Questions in Unstarred list were laid on the Table.</p>
9.	<p style="text-align: center;"><u>4.8.2016</u></p> <p>1.Postponed Starred Question No.*5A tabled by Shri Rohan Khaunte, MLA regarding 'Applications seeking approval from investment promotion board approvals' (originally slated for answer on 17.03.2016) was orally answered. 2.Starred Questions at Sl. Nos. 1 and 2C for the day were orally answered. 3.Replies to the rest of the Starred Questions were laid on the Table.</p>	<p style="text-align: center;"><u>4.8.2016</u></p> <p>1.Replies to Questions in Unstarred list were laid on the Table. 2. Postponed Unstarred Question No.14 tabled by S/Shri Aleixo Reginaldo Lourenco and Digambar Kamat,MLAs' regarding 'Industries existing in the State' (originally slated for answer on 28.07.2016) was laid on the Table.</p>
10.	<p style="text-align: center;"><u>5.8. 2016</u></p> <p>1.Starred Questions at Sl. Nos. 1A, 2A, 3B and 4C listed for the day were orally answered. 2.Replies to the rest of the Starred Questions were laid on the Table.</p>	<p style="text-align: center;"><u>5.8. 2016</u></p> <p>1.Replies to Questions in Unstarred list were laid on the Table. 2.Reply to Unstarred Question No. 69 by Shri Rohan Khaunte, MLA was postponed to 12/8/2016.</p>
11.	<p style="text-align: center;"><u>8.8. 2016</u></p> <p>1.Starred Questions at Sl. Nos. 1A, 2A, 3B, 4B and 5B listed for the day were orally answered. 2.Replies to the rest of the Starred Questions were laid on the Table.</p>	<p style="text-align: center;"><u>8.8.2016</u></p> <p>1.Postponed Unstarred Question No. 71 tabled by Shri Aleixo Reginaldo Lourenco, MLA regarding 'Security Personnel Employed by Government' (originally slated for answer on 25/07/2016) was laid on the Table. 2.Postponed Unstarred Question No. 16 tabled by Shri Rohan Khaunte, MLA regarding 'Benefits given to the teachers who have retired at the age of 58 years' (originally slated for answer on 25/07/2016) was laid on the Table. 3.Postponed Unstarred Question No. 33 tabled by Shri Vijai Sardesai, MLA, regarding 'Desilting of River Sal' (originally slated for answer on 01/08/2016) was laid on the Table.</p>

		4.Replies to Questions in Unstarred list to be laid on the Table.
12.	<u>9.8. 2016</u> 1.Starred Questions at Sl. Nos. 1A, 2B, 3C, 4A and 5 listed for the day were orally answered. 2.Replies to the rest of the Starred Questions were laid on the Table.	<u>9.8. 2016</u> 1.Replies to Questions in Unstarred list to be laid on the Table.
13.	<u>10.8.2016</u> 1.Starred Questions at Sl. Nos. 3A, 4A, 5A, 6C and 8A listed for the day were orally answered. 2.Replies to the rest of the Starred Questions were laid on the Table	<u>10.8.2016</u> 1. Replies to the rest of the Starred Questions were laid on the Table. 2. The Replies to Questions in Unstarred list (Corrected) were laid on the Table of the House.
14.	<u>11.8. 2016</u> 1.Starred Questions at Sl. Nos. 1A, 2B, 3B and 4B listed for the day were orally answered. 2.Replies to the rest of the Starred Questions were laid on the Table.	<u>11.8. 2016</u> 1.Postponed Unstarred Question No.50 tabled by Shri Mauvin Godinho, MLA, regarding 'Financial position of Co-operative Credit Societies' (originally slated for answer on 28.7.2016) was laid on the Table of the House. 2.Replies to Questions in Unstarred list were laid on the Table.
15.	<u>12.8. 2016</u> 1.Postponed Starred Question No.1A tabled by Shri Vishwajit Rane, MLA, regarding 'Number of Operations done under Deendayal Scheme' (originally slated for answer on 29.7.2016) was not taken up as the Member concerned was not present in the House. 2. Reply to Starred Question No. 3B was postponed to next Session. 3. Starred Questions at Sl. Nos. 1A, 2A, 3A and 4A listed for the day were orally answered. 4. Replies to the rest of the Starred Questions were laid on the Table.	<u>12.8. 2016</u> 1. Postponed Unstarred Question No.4 tabled by Shri Aleixo Reginaldo Lourenco, MLA, regarding 'Illegal Constructions on Comunidade Land' (originally slated for answer on 29.7.2016) was laid on the Table of the House. 2. Postponed Unstarred Question No.25 tabled by Shri Atanasio Monserrate, MLA, regarding 'Illegal Constructions on Comunidade Land' (originally slated for answer on 29.7.2016) was laid on the Table of the House. 3. Postponed Unstarred Question No.89 tabled by Shri Rohan Khaunte, MLA, regarding 'Staff Strength in Revenue/Collectorate Department (originally slated for answer on 29.7.2016) was laid on the Table of the House. 4. Postponed Unstarred Question No.125 tabled by Shri Vijai Sardesai, MLA, regarding 'Acquisition of Land' (originally slated for answer on 29.7.2016) was laid on the Table of the House. 5. Postponed Unstarred Question No.69 tabled by Shri Rohan Khaunte, MLA, regarding 'Serula Land

	Grab' (originally slated for answer on 5.8.2016) was laid on the Table of the House. 6.Reply to Unstarred Question No. 35 was postponed to next Session. 7.Replies to rest of the Questions in Unstarred list were laid on the Table.
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3. DURATION OF THE SITTINGS OF THE HOUSE

The total duration of the sittings of the House was 135 hours and 57 minutes.

Sl. No.	Dates of sittings	Duration of sittings	Total duration of the sittings	
			Hours	Minutes
1.	25.7.2016	11 30 AM to 1 00 PM	1	30
		2 30 PM to 4 00 PM	1	30
		4 30 PM to 6 05PM	1	35
2.	26.7.2016	11 30 AM to 1 25 PM	1	55
		2 30 PM to 4 00 PM	1	30
		4 30 PM to 6 28 PM	1	58
3.	27.7.2016	11 30 AM to 12 58 PM	1	28
		2 30 PM to 4 00 PM	1	30
		4 30 PM to 6 50 PM	2	20
4.	28.7.2016	11 30 AM to 12 59 PM	1	59
		2 30 PM to 4 00 PM	1	30
		4 30 PM to 9 50 PM	5	20
5.	29.7.2016	11 30 AM to 12 0 PM	1	50
		2 30 PM to 4 00 PM	1	30
		4 30 PM to 5 33 PM	5	20
6.	1.8.2016	11 30 AM to 1 06 PM	1	36
		2 30 PM to 4 00 PM	1	30
		4 30 PM to 9 55 PM	5	25
7.	2.8.2016	11 30 AM to 1 01 PM	1	31
		2 30 PM to 4 00 PM	1	30
		4 30 PM to 10 30 PM	6	00
8.	3.8.2016	11 30 AM to 1 01 PM	1	31
		2 30 PM to 4 00 PM	1	30
		4 30 PM to 11 30 PM	7	00
9.	4.8.2016	11 30 AM to 1 01 PM	1	31
		2 30 PM to 4 00 PM	1	30
		4 30 PM to 7 03 PM	2	33
10.	5.8.2016	11 30 AM to 1 01 PM	1	31
		2 30 PM to 4 00 PM	1	30
		4 30 PM to 8 17 PM	3	47
11.	8.8.2016	11 30 AM to 1 01 PM	1	31
		2 30 PM to 4 00 PM	1	30

		4 30 PM to 7 36 PM	3	06
12.	9.8.2016	11 30 AM to 1 01 PM	1	31
		2 30 PM to 4 00 PM	1	30
		4 30 PM to 8 35 PM	4	05
13.	10.8.2016	11 30 AM to 1 01 PM	1	31
		2 30 PM to 4 00 PM	1	30
		4 30 PM to 8 15 PM	3	45
14.	11.8.2016	11 30 AM to 1 01 PM	1	31
		2 30 PM to 4 00 PM	1	30
		4 30 PM to 10 55 PM	6	25
15.	12.8.2016	11 30 AM to 1 01 PM	1	31
		2 30 PM to 4 00 PM	1	30
		4 30 PM to 6 57 PM	2	27
The total duration of the sittings of the House was 135 hours and 57 minutes.				

4. ATTENDANCE OF THE MEMBERS (EXCLUDING THE SPEAKER, DY. SPEAKER, MINISTERS AND THE LEADER OF THE OPPOSITION) IS ENUMERATED BELOW:

Sl. No.	Names of the Members	No of days attended the Session
1.	Shri Naresh Sawal	15 days
2.	Shri Kiran Kandolkar	15 days
3.	Shri Michael Lobo	15 days
4.	Shri Rohan Khaunte	15 days
5.	Shri Glenn Souza Ticlo	15 days
6.	Smt. Jennifer Monserrate	15 days
7.	Shri Atanasio Monserrate	15 days
8.	Shri Pandurang Madkaikar	15 days
9.	Dr. Pramod Sawant	15 days
10.	Shri Vishwajit Rane	15 days
11.	Shri Lavoo Mamledar	15 days
12.	Shri Jose Luis Carlos Almeida	15 days
13.	Shri Mauvin Godinho	15 days
14.	Shri Francisco. X. Pacheco	15 days
15.	Shri Aleixo.R. Lourenco	15 days
16.	Shri Vijai Sardesai	15 days
17.	Shri Digambar Kamat	15 days
18.	Shri Caetano Silva	15 days
19.	Shri Rajan Naik	15 days
20.	Shri Benjamin Silva	15 days
21.	Shri Chandrakant Kavalekar	15 days
22.	Shri Nilesh Cabral	15 days
23.	Shri Ganesh Gaonkar	15 days

24.	Shri Subhash Phal Dessai	15 days
25.	Shri Sidharth Kuncalienkar	15 days

5. **OBITUARY REFERENCES**

The Hon. Speaker, Shri Anant Shet, made Obituary References to the passing of the following distinguished luminaries:

1. **Adv. Shri Shankar Laad**, former Law Minister and Ex-legislator of the Fourth Legislative Assembly of Goa, Daman and Diu from Dabolim Constituency, passed away on the 1st April, 2016.
2. **Shri Vishwanath Arlekar**, Former State BJP Unit President, Founder Member of the Bharatiya Jansangh and RSS in Goa, freedom fighter and social worker, whose immense contribution to the welfare of the people was significant, passed away on the 15th May, 2016.
3. **Shri Raghunathrao alias Bhausahab Chitale**, Founder of the iconic ‘Chitale Bandhu’ sweet mart enterprise, passed away on the 20th March, 2016.
4. **Shri Janardhan Parab**, veteran Marathi actor and theatre artiste, passed away on the 2nd April, 2016.
5. **Shri Narsinh Prabhu**, veteran journalist and noted educationist, passed away on the 4th April, 2016.
6. **Shri Jayanand Matkar**, veteran freedom fighter, passed away on the 7th April, 2016.
7. **Shri Shashikant Surlakar**, an eminent theatre artiste, passed away on the 13th April, 2016.
8. **Shri Bhiko Naik**, veteran freedom fighter, passed away on the 13th April, 2016.
9. **Rev. Sister Mary Jane Pinto** popularly known as **Mother Jane**, who epitomized the values of humanity and great compassion and was an awardee of the prestigious Rajya Mahila Sanman Award, passed away on the 20th April, 2016.
10. **Shri Lourenco Fernandes, popularly known as Lawrence de Tiracol**, a renowned Tiatrhist, lyricist, singer, actor and director of Tiatrs, passed away on the 26th April, 2016.
11. **Shri Krishnaji Desai**, a noted social worker, passed away on the 30th April, 2016.

12. **Ms. Ashlesha Naik**, former Councillor of Margao Municipal Council and an epitome of humanity, passed away on the 1st May, 2016.
13. **Shri Dwarkanath Gawaskar**, a veteran cricket coach, passed away on the 4th May, 2016.
14. **Shri Narendra Kamat**, an eminent litterateur and theatre artiste, passed away on the 8th May, 2016.
15. **Shri Manohar Pednekar**, an eminent educationist, passed away on the 15th May, 2016.
16. **Pandit Vasantrao Kadnekar**, a veteran Classical singer and recipient of the prestigious 'Rajya Sanksruti Puraskar', passed away on the 16th May, 2016.
17. **Shri Kashinath Manerikar**, an eminent theatre artiste, passed away on the 20th May, 2016.
18. **Prof. R.G. Jadhav**, noted Marathi literary critic and an eminent litterateur, passed away on the 27th May, 2016.
19. **Shri Richardo Vincent Rodrigues, alias Rico Rod**, noted Tiatr and recipient of the prestigious State Cultural Award and Tiatr Academy of Goa's Lifetime contribution to Tiatr and Konkani cinema awards, passed away on the 1st June, 2016.
20. **Shri Muhammad Ali**, a boxing legend, passed away on the 3rd June, 2016.
21. **Smt. Sulbhatai Deshpande**, veteran actress, passed away on the 4th June, 2016.
22. **Prof. Shri Subhash Naik**, an eminent educationist, passed away on the 15th June, 2016.
23. **Shri Julio Hilario Purificacao Rodrigues, alias Jr. Rod**, noted Tiatr lyricist and composer, passed away on the 20th June, 2016.
24. **Advocate Shri Joe Antao**, a renowned lawyer and a noted educationist, passed away on the 25th June, 2016.
25. **Shri Eknath Naik**, a noted Natyakalakar, passed away on the 26th June, 2016.
26. **Shri Shantaram B. Mahadeshwar**, veteran freedom fighter, passed away on the 7th May, 2016.

27. **Shri Suresh Dattatray Gaitonde**, noted Indian Yoga Guru and first Goan popular Yoga teacher, passed away on the 20th June, 2016.
28. **Shri Madhav Korde**, veteran freedom fighter, passed away on the 16th July, 2016.
29. **Shri Alegre Antao**, tiatrist and stalwart of the Konkani stage popularly known as 'Star of Arrosim' passed away on the 20th July, 2016.
30. **Mubarak Begum**, a legendary singer, passed away on the 19th July, 2016.
31. **Shri Mohammad Shahid**, a well known Indian Hockey player who brought laurels to India during his hockey career, passed away on the 20th July, 2016.
32. **Smt. Vasundhara Pendse Naik**, veteran Sanskrit scholar and editor.
33. **Smt. Veena Sahasrabuddhe**, a noted classical singer.
34. **Shri Tulsi Parab**, a renowned Marathi poet.
35. **Shri Alvin Toffer**, a noted American writer.
36. **Shri Razak Khan**, a veteran actor.
37. **Dr. Ramchandra Chintamani Dhere**, eminent historian, analyst and writer who studied multiple facets of folk literature and folk music, who passed away on 1st July, 2016.
38. **Shri Gary Marshall**, eminent film director, writer and actor who directed famous films such as Pretty Woman, Flamingo, Princess Diaries, Mark and Midy, Runaway Bride, Mother's Day, who passed away on 19th July, 2016.
39. **Shri Syed Hyder Raza**, internationally acclaimed painter and artist, awarded with Padmashri, Padmabhushan, Lalit Kala Academy Hon. Membership and winner of Prixde La Critique Award of France, who passed away on 22nd July, 2016.
40. **Shri Uttam Pawar**, a poet and activist of Phule-Ambedkarite Movement, who passed away on 22nd July, 2016.
41. **Smt Arundhati Ghose**, former Indian Ambassador to the United Nations and a great diplomat who passed away on 25th July, 2016.

42. **Smt Mahashweta Devi**, an eminent writer and social activist, winner of Padma Vibhushan, Dnyanpeeth, Magsaysay and the Sahitya Academy Awards and other honors, who passed away on 28th July, 2016.
43. **Shri Shivram Gawandalkar**, freedom fighter who participated in Goa Liberation struggle, who passed away on 1st August, 2016.
44. **Shri Prabhakar Patnekar**, veteran freedom fighter from Bicholim, who passed away on 2nd August, 2016.
45. **Shri Sanjeev Prabhudesai**, young film producer and artist whose film “Sood” was screened in first IFFI, 2004, who passed away on 3rd August, 2016.
46. **Shri Ramakant Shantaram Revankar**, Ex-Chairperson Marmugao Municipal Council.
47. **The victims of Bridge collapse** at Mahad, Maharashtra.

The House paid its rich tributes to the passing away of the above mentioned distinguished luminaries. The Obituary References were unanimously passed by the House and thereafter the House stood in silence for two minutes as a mark of respect to the departed souls.

6. CONDOLATORY MOTION

1. **S/Shri Laxmikant Parsekar, the Hon. Chief Minister, Vishnu Surya Naik Wagh, the Hon. Deputy Speaker and Chandrakant Kavalekar, MLA**, moved the following Condolatory Motion on the **2nd August, 2016**:

“This House condoles the sad demise of Ex. Minister, **Shri Pandu Vasu Naik**, who died at the age of 76 years. He was elected twice from Sanguem Constituency. He was the first MLA to get Ministerial Berth with portfolios such as Forests and Mines.”

The following Members spoke on the Motion:

1. Shri Laxmikant Parsekar, the Hon. Chief Minister
2. Shri Pratapsingh Rane, the Hon. Leader of the Opposition
3. Shri Subhash Phal Dessai, MLA
4. Shri Vishnu Surya Naik Wagh, the Hon. Deputy Speaker
5. Shri Chandrakant Kavalekar, MLA
6. Shri Nilesh Cabral, MLA
7. Shri Mahadev Naik, the Hon. Minister for Industries
8. Shri Lavoo Mamledar, MLA

9. Shri Ganesh Gaonkar, MLA

10. Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D.

11. Shri Anant Shet, the Hon. Speaker

The Condolatory Motion was unanimously passed by the House on the 2nd August, 2016. Thereafter, the House stood in silence for one minute as a mark of respect to the departed soul.

7. CONGRATULATORY MOTIONS

1. Shri Ramkrishna Dhavalikar, the Hon. Minister for Public Works Department and Shri Lavoo Mamledar, MLA, moved the following Congratulatory Motion on the 26th July, 2016:

“This House congratulates Miss Anura Santosh Prabhudessai, from Ponda, who represented India in Badminton Asia Junior, which was held at Bangkok, Thailand, thus bringing laurels to the State of Goa.”

The following Members spoke on the Motion:

1. Shri Digambar Kamat, MLA
2. Shri Lavoo Mamledar, MLA
3. Shri Mauvin Godinho, MLA
4. Smt. Alina Saldanha, the Hon. Minister for Rural Development
5. Shri Pratapsingh Rane, the Hon. Leader of the Opposition
6. Shri Ramesh Tawadkar, the Hon. Minister for Sports and Youth Affairs
7. Shri Anant Shet, the Hon. Speaker

The Congratulatory Motion was unanimously adopted by the House on the 26th July, 2016.

2. Shri Glenn Ticlo, MLA, moved the following Congratulatory Motion on the 26th July, 2016:

“This House congratulates **Shri Dinesh Bhosle from Pomburpa Bardez-Goa**, writer, director and winner of National Film Award for the best feature film in Konkani for his Konkani film ‘Enemy’.

The following Members spoke on the Motion:

1. Shri Vishnu Surya Naik Wagh, the Hon. Dy. Speaker

2. Shri Pandurang Madkaikar, MLA
3. Shri Rohan Khaunte, MLA
4. Shri Mavin Godinho, MLA
5. Shri Naresh Sawal, MLA
6. Shri Dayanand Mandrekar, the Hon.Minister for Art and Culture
7. Shri Laxmikant Parsekar, the Hon. Chief Minister
8. Shri Anant Shet, the Hon. Speaker

The Congratulatory Motion was unanimously adopted by the House on the 26th July, 2016.

3. Shri Nilesh Cabral, MLA, moved the following Congratulatory Motion on the 28th July, 2016:

“This House congratulates **the Dayanand Kala Kendra, at Curchorem**, for celebrating its Golden Jubilee Year. This year also coincides with the celebration of 105th Birth Anniversary of former Chief Minister late Shri.D.B.Bandodkar, who was a great visionary. During the span of fifty years of the existence of this institution, it has excelled in the field of cultural and social work, thereby rendering yeoman services to the constituents of Curchorem in particular and the State of Goa as a whole.

The following Members spoke on the Motion:

1. Shri Nilesh Cabral, MLA
2. Shri Lavoo Mamledar, MLA
3. Shri Kiran Kandolkar, MLA
4. Shri Mahadev Naik, the Hon. Minister for Industries
5. Shri Dayanand Mandrekar, the Hon. Minister for Water Resources
6. Shri Anant Shet, the Hon. Speaker

The Congratulatory Motion was unanimously adopted by the House on the 28th July, 2016.

4. S/Shri Vijai Sardesai and Digambar Kamat, MLAs’, moved the following Congratulatory Motion on the 28th July, 2016:

“This House congratulates **Shri Edwin Fernandes**, the Principal of Government, I.T.I, Borda at Margao, on being awarded the Best Principal in India by the Ministry of Skills

Development and Entrepreneurship during the celebration of World Youth Skills Day at a function held at Pragati Maidan in New Delhi.”

The following Members spoke on the Motion:

1. Shri Vijai Sardesai, MLA
2. Shri Digambar Kamat, MLA
3. Shri Pratapsingh Rane, the Hon. Leader of the Opposition
4. Shri Mahadev Naik, the Hon. Minister for Industries
5. Shri Nilesh Cabral, MLA
6. Shri Pandurang Madkaikar, the Hon. Minister for Craftsmen Training
7. Shri Anant Shet, the Hon. Speaker

The Congratulatory Motion was unanimously adopted by the House on the 28th July, 2016.

5. **Shri Lavoo Mamledar, MLA**, moved the following Congratulatory Motion on the **2nd August, 2016:**

“This House congratulates **Ms. Yuvena Fernandes**, resident of Canacona-Goa for being nominated as Referee at the Under-17 Girls Football World Championship and to become the first Indian female to achieve this honour.”

The following Members spoke on the Motion:

1. Shri Lavoo Mamledar, MLA
2. Shri Benjamin Silva, MLA
3. Shri Ramesh Tawadkar, the Hon. Minister for Sports and Youth Affairs
4. Shri Anant Shet, the Hon. Speaker

The Congratulatory Motion was unanimously adopted by the House on the 2nd August, 2016.

6. **S/Shri Lavoo Mamledar and Naresh Sawal, MLAs**’, moved the following Congratulatory Motion on the 2nd August, 2016:

“This House congratulates Shri Anurag Mhamal, for becoming the first Goan Grand Master (elect) and has excelled in the sport of Chess with astonishing achievement.”

The following Members spoke on the Resolution:

1. Shri Lavoo Mamledar, MLA
2. Shri Naresh Sawal, MLA
3. Shri Ramesh Tawadkar, the Hon. Minister for Sports and Youth Affairs
4. Shri Anant Shet, the Hon. Speaker

The Congratulatory Motion was unanimously adopted by the House on the 2nd August, 2016.

7. Shri Nilesh Cabral, MLA, moved the following Congratulatory Motion on the 3rd August, 2016:

“This House congratulates **Master Kapil R. Shenvi Pause**, a student of Chandrabhaga Tukoba Naik Higher Secondary School, Curchorem, for participating in the International Mathematics Olympiad 2016, which was held in Hongkong from the 6th July, 2016 to 16th July, 2016, where he represented India along with 5 other team members and has achieved a Silver Medal amongst others who got Bronze Medal. The team was selected through various selection process in the test held at Homi Baba Centre at Mumbai and the best solution was given by Master Kapil R.Shenvi Pause.”

The following Members spoke on the Motion:

1. Shri Nilesh Cabral, MLA
2. Shri Subhash Phal Desai, MLA
3. Shri Laxmikant Parsekar, the Hon. Chief Minister
4. Shri Anant Shet, the Hon. Speaker

The Congratulatory Motion was unanimously adopted by the House on the 3rd August, 2016.

8. Shri Vishnu Surya Naik Wagh, the Hon. Deputy Speaker, moved the following Congratulatory Motion on the 4th August, 2016:

“This House congratulates **Shri Santosh Gaonkar**, a teacher of Poirra High School from Mayem Constituency, for guiding his team of students comprising of Master Omkar Kauthankar, Ms.Prachi Haldankar, Ms. Nikita Pissurlekar and Master Rohit Pednekar, to win

the Wipro Earthian prize worth Rs.1 lakh from among 1,500 entries from across the Country and thus bringing laurels to the State”

The following Members spoke on the Motion:

1. Shri Vishnu Surya Naik Wagh, the Hon. Deputy Speaker
2. Shri Laxmikant Parsekar, the Hon. Chief Minister
3. Shri Anant Shet, the Hon. Speaker

The Congratulatory Motion was unanimously adopted by the House on the 4th August, 2016.

9. Shri Mauvin Godinho, MLA, moved the following Congratulatory motion on the 8th August, 2016:

“This House congratulates **Ms. Verma D’Mello** a renowned Goan Designer, who was selected to open the Cannes Film Festival 2016, with a Fashion show titled the “Kadamba Queen” which was highly acclaimed and applauded, not only by those involved in the Fashion World but also by the top Hollywood personalities from all over the world. She has been also selected to design costumes for important World Film personalities during the next Cannes Film Festival 2017, thus bringing laurels to the State of Goa.”

The following Members spoke on the Motion:

1. Shri Mauvin Godinho, MLA
2. Shri Vijai Sardesai, MLA
3. Shri Aleixo Reginaldo Lourenco, MLA
4. Shri Laxmikant Parsekar, the Hon. Chief Minister
5. Shri Anant Shet, the Hon. Speaker

The Congratulatory Motion was unanimously adopted by the House on the 8th August, 2016.

8. PAPERS LAID ON THE TABLE OF THE HOUSE

Sl. No.	Papers laid on the Table of the House	Laid by	Date of laying on the Table of the House
1.	Shri Laxmikant Parsekar, the Hon. Chief Minister laid the Performance Budget 2015-2016 in respect to the following Demands for Grants: 1. Administrative Tribunal, Panaji (Demand No. 28). 2. School Education (Demand No. 34). 3. Government Polytechnic, Curchorem (Demand No. 39). 4. Goa Architecture College (Demand No. 41).	Shri Laxmikant Parsekar, the Hon. Chief Minister	25.7.2016

	<p>5. Factories & Boilers (Demand No. 59). 6. Airport (Demand No. 84). Shri Laxmikant Parsekar, the Hon. Chief Minister laid the following: a) 30th Annual Accounts Report of Goa University for the year 2014 – 2015. b) The Accounts and Audit Report of Goa Housing Board for the year 2013 – 2014. c) The Economic Survey for the year 2015 –16. d) Explanatory Memorandum 2016 – 17.</p>		
2.	<p>Shri Ramesh Tawadkar, the Hon. Minister for Agriculture and Tribal Welfare laid the 11th Annual Report of Goa State Scheduled Tribes Finance and Development Corporation Ltd. for the year 2014 – 2015.</p>	<p>Shri Ramesh Tawadkar, the Hon. Minister for Agriculture and Tribal Welfare</p>	25.7.2016
3.	<p>Shri Rajendra Arlekar, the Hon. Minister for Panchayat, Forest & Environment laid the following Rules/Sub-Rules/Notification/Order/ Regulations/Bye-Laws: a. Order notifying 15 days of festive occasions, for relaxation for the purpose of Noise Pollution Rules in the year, 2016 under The Noise Pollution (Regulation & Control) Rules, 2000 Vide Notification No. 7/4/98/STE-DIR/Part-I/1629 dated 02.02.2016 published in the Official Gazette Series-II No. 45 dated 04.02.2016. b. Notification Authorizing officers for the purpose of the Goa Non-Biodegradable Garbage (Control) Act, 1996; under The Goa Non-Biodegradable Garbage (Control) Act, 1996 Vide Notification No. 3-267-2015/STE-DIR/Part-I/SWMC/272 dated 15.02.2016 published in the Official Gazette Series-II No. 49 dated 03.03.2016. c. Constitution of State Monitoring Committee for monitoring and implementation of provision of the Fly Ash Notification dated 03.11.2009 under the Fly Ash Notification,2009 Order No. 3/261/2014/STE-DIR/1769 dated 23.02.2016 published in the Official Gazette Series-II No. 50 dated 10.03.2016. d. Amendment to the Notification No. 5/20/87/STE/PIV/635 dated 03.09.2012 (Principal Secretary, Environment as Chairperson) under the Water (Prevention and Control of Pollution Act, 1974; Vide Notification No. 188/10/2016/STE-DIR/1864 dated 09.03.2016 published in the Official Gazette Series-II No. 51 dated 17.03.2016. e. Amendment to the levy of Cess in the Notification No.LS/MISC/1915/96/ Part IV/1517 dated 04.02.2014 to 0.5 percent, under the Goa Non - Biodegradable Garbage (Control) Act, 1996 Vide Notification No. LS/MISC/1915/96/Part IV/1984 dated 01.04.2016 published in the Official Gazette Series-I No.3 dated 21.04.2016. f. Amendment to the Notification No. 5/20/87/STE/P-IV/635 dated 03.09.2012 (Chief Secretary, Government of Goa as Chairperson) under The Water (Prevention and Control of Pollution) Act, 1974; Vide Notification No. 188/10/2016/STE-DIR/50 dated 15.04.2016 published in the Official Gazette Series-II No. 4 dated 28.04.2016.</p>	<p>Shri Rajendra Arlekar, the Hon. Minister for Panchayat, Forest & Environment</p>	25.7.2016

4.	Shri Dayanand Mandrekar, the Hon. Minister for Civil Supplies and Price Control laid the Notification No. DCS/S/SKO-DBIK/ 2016 – 17/182 dated 25.05.2016 published in the Official Gazette of Goa Series-I, No. 10 dated 09.06.2016.	Shri Dayanand Mandrekar, the Hon. Minister for Civil Supplies and Price Control	25.7.2016
5.	Shri Laxmikant Parsekar, the Hon.Chief Minister, laid the Performance Budget 2016-2017 in respect to the following Demands for Grants: 1. Election Office (Demand No. 6). 2. Settlement & Land Records (Demand No. 7). 3. Transport (Demand No. 13). 4. Industries, Trade & Commerce (Demand No. 19). 5. Public Works (Demand No. 21). 6. Official Language (Demand No. 27). 7. Higher Education (Demand No. 35). 8. Government Polytechnic, Bicholim (Demand No. 38). 9. Goa College of Engineering (Demand No. 40). 10. Arts & Culture (Demand No. 43). 11. Goa College of Arts (Demand No. 44). 12. Archives and Archaeology (Demand No. 45). 13. Museum (Demand No. 46). 14. Institute of Psychiatry & Human Behaviour (Demand No. 49). 15. Goa College of Pharmacy (Demand No.50). 16. Labour (Demand No.52). 17. Foods & Drugs Administration (Demand No.53). 18. Town & Country Planning (Demand No.54). 19. Employment (Demand No.60). 20. Civil Supplies (Demand No. 70). 21. Water Resources (Demand No.74). 22. Goa Gazetteer (Demand No. 79). 23. Legal Metrology (Demand No. 80) 24. Department of Tribal Welfare (Demand No. 81). 25.Department of Information Technology (Demand No. 82).	Shri Laxmikant Parsekar, the Hon. Chief Minister	26.7.2016
6.	Shri Laxmikant Parsekar, the Hon. Chief Minister laid the following Papers on the Table of the House: <u>I. Goa Value Added Tax Act, 2005.</u> 1. Notification No. CCT/12-2/15-16/5642 dated 14.03.2016 published in the Official Gazette, Series-II No. 51 dated 17.03.2016 (Page No. 5). 2. Notification No. 4/5/2005-Fin (R&C)(133) dated 21.03.2016 published in the Official Gazette, Series-II No. 53 dated 31.03.2016 (Page No. 13). 3.Notification No. 4/5/2005-Fin(R&C) (134) dated 30.03.2016 published in the Extraordinary Official Gazette No. 2, Series-I No. 52 dated 30.03.2016 (Page No. 10 – 11). 4.Order No. CCT/12-2/11-12/662 dated 28.04.2016 published in the Extraordinary Official Gazette, Series - II No. 4 dated 28.04.2016 (Page No. 17). 2.Notification No. CCT/12-2/2016-17/663 dated 28.04.2016 published in the Extraordinary Official Gazette, Series - II No. 4 dated 28.04.2016 (Page No. 17). 6.Notification No. 4/5/2005-Fin (R&C) (135)/242 dated 17.05.2015 published in the Extraordinary Official Gazette	Shri Laxmikant Parsekar, the Hon. Chief Minister	26.7.2016

<p>No. 2, Series - I No. 6 dated 17.05.2016 (Page No. 19). 7. Notification No. 4/5/2005-Fin (R&C) (136) dated 01.06.2016 published in the Extraordinary Official Gazette No. 2, Series - I No. 8 dated 01.06.2016 (Page No. 20). 8. Notification No. 4/5/2005-Fin (R&C) (137) dated 28.06.2016 published in the Official Gazette Series - I No. 13 dated 30.06.2016 (Page No. 22 - 23). 9. Notification No. 4/5/2005-Fin (R&C) (138) dated 30.06.2016 published in the Extraordinary Official Gazette, Series - I No. 13 dated 01.07.2016 (Page No. 24 - 27). <u>II. The Goa Entertainment Tax Act, 1964 (Act 2 of 1964).</u> 1. Notification No. CCT/1-2/2015-16/5261 dated 17.02.2016 published in the Official Gazette, Series - II No. 48 dated 25.02.2016 (Page No. 4). 2. Notification No. CCT/1-1/2015-16/5263 dated 17.02.2016 published in the Official Gazette, Series-II No. 48 dated 25.02.2016 (Page No. 3). 3. Notification No. CCT/1-2/2015-16/5265 dated 17.02.2016 published in the Official Gazette, Series - II No. 48 dated 25.02.2016 (Page No. 2). 4. Notification No. CCT/1-2/2015-16/5267 dated 17.02.2016 published in the Official Gazette, Series-II No. 48 dated 25.02.2016 (Page No. 2). 5. Notification No. 3/2/2006-Fin (R&C) (21) dated 21.03.2016 published in the Extraordinary Official Gazette No. 2, Series-I No. 51 dated 22.03.2016 (Page No. 6). 6. Notification No. 3/2/2006-Fin (R&C) (22) dated 30.03.2016 published in the Extraordinary Official Gazette No. 2, Series-I No. 52 dated 30.03.2016 (Page No. 8). 7. Order No. 3/1/2009-Fin (R&C) (4) dated 01.04.2016 published in the Official Gazette, Series-II No. 1 dated 07.04.2016 (Page No. 15 - 16). 8. Order No. 3/1/2009-Fin (R&C) dated 01.04.2016 published in the Official Gazette, Series-II No. 1 dated 07.04.2016 (Page No. 16). 9. Order No. 3/1/2009-Fin (R&C) (2) dated 28.04.2016 published in the Official Gazette, Series-II No. 5 dated 05.05.2016 (Page No. 18). 10. Order No. 3/1/2009-Fin (R&C) (1)/414 dated 28.06.2016 published in the Extraordinary Official Gazette No. 3, Series-II No. 12 dated 28.06.2016 (Page No. 21). <u>III. The Goa Tax on Luxuries Act, 1988.</u> 1. Notification No. CCT/1-1/2015-16/5262 dated 17.02.2016 published in the Official Gazette, Series-II No. 48 dated 25.02.2016 (Page No. 3). 2. Notification No. CCT/1-1/2015-16/5264 dated 17.02.2016 published in the Official Gazette, Series-II No. 48 dated 25.02.2016 (Page No. 3). 3. Notification No. CCT/1-2/2015-16/5266 dated 17.02.2016 published in the Official Gazette, Series-II No. 48 dated 25.02.2016 (Page No. 2). 4. Notification No. CCT/1-2/2015-16/5268 dated 17.02.2016 published in the Official Gazette, Series-II No. 48 dated 25.02.2016 (Page No. 1). 5. Notification No. 30/1/2006-Fin (R&C) (29) dated 30.03.2016 published in the Extraordinary Official Gazette</p>		
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	<p>No.2, Series-I No. 52 dated 30.03.2016 (Page No. 9). 6. Notification No. 30/1/2006-Fin (R&C)(30) dated 30.03.2016 published in the Extraordinary Official Gazette NO. 2, Series-I No. 52 dated 30.03.2016 (Page No. 9 - 10)</p> <p><u>IV The Goa Tax on Entry of Goods Act, 2000.</u> 1. Notification No. 5/11/2008 - Fin(R&C) (17) dated 30.03.2016 published in the Extraordinary Official Gazette No. 2, Series-I No. 52 dated 30.03.2016 (Page No. 7). 2. Notification No. 5/11/2008 - Fin(R&C) (18) dated 30.03.2016 published in the Extraordinary Official Gazette No. 2, Series-I No. 52 dated 30.03.2016 (Page No. 8).</p> <p><u>V. The Goa Excise Duty Act, 1964 (Act 5 of 1964).</u> 1. Notification No. 1/4/2016-Fin./(R & C)/2232 dated 31.03.2016 published in the Official Gazette, Series-I No. 53 (Extraordinary) dated 31.03.2016. 2. Notification No. 1/3/2016-Fin./(R & C)/2234 dated 31.03.2016 published in the Official Gazette, Series-I No. 53 (Extraordinary) dated 31.03.2016. 3. Notification No. 1/2/2016-Fin./(R & C)/2236 dated 31.03.2016 published in the Official Gazette, Series-I No. 53 (Extraordinary) dated 31.03.2016.</p>		
7.	Shri Francis D'Souza, the Hon. Deputy Chief Minister laid The Goa Regularization of Unauthorized Construction Ordinance, 2016 (Ordinance No. 2 of 2016).	Shri Francis D'Souza, the Hon. Deputy Chief Minister	26.7.2016
8.	Shri Laxmikant Parsekar, the Hon. Chief Minister, laid the Performance Budget of the following Government Departments for the year 2016-2017: 1. General Administration and Co-ordination (Demand No. 2) 2. Police (Demand No. 17) 3. Jails (Demand No. 18) 4. Fire & Emergency Services (Demand No. 26) 5. Planning, Statistics and Evaluation Demand No. 75)	Shri Laxmikant Parsekar, the Hon. Chief Minister	27.7.2016
9.	Shri Francis D'Souza, the Hon. Dy. Chief Minister laid the Goa Land Revenue Code (Amendment) Ordinance, 2016 (Ordinance No.1 of 2016)	Shri Francis D'Souza, the Hon. Deputy Chief Minister	27.7.2016
10.	Shri Mahadev Naik, the Hon. Minister for Industries laid the Annual Report of Goa Industrial Development Corporation for the year 2009-2010.	Shri Mahadev Naik, the Hon. Minister for Industries	27.7.2016
11.	Shri Laxmikant Parsekar, the Hon. Chief Minister, laid the Performance Budget 2016 - 2017 in respect to the following Demands for Grants: 1. Treasury & Accounts Administration, North Goa (Demand No. 8). 2. Printing & Stationary (Demand No. 20). 3. Small Saving & Lotteries (Demand No. 30). 4. Panchayats (Demand No. 31) 5. Technical Education (Demand No. 36). 6. Government Polytechnic, Panaji (Demand No.37). 7. Goa Medical College (Demand No. 47). 8. Goa Dental College (Demand No. 51). 9. Municipal Administration (Demand No. 55). 10. Information & Publicity (Demand No. 56). 11. Social Welfare (Demand No. 57).	Shri Laxmikant Parsekar, the Hon. Chief Minister	28.7.2016

	<p>12. Women & Child Development (Demand No. 58). 13. Craftsmen Training (Demand No.61). 14. Law (Demand No. 62). 15. Rajya Sainik Board (Demand No.63). 16. Agriculture (Demand No. 64). 17. Fisheries (Demand No. 66). 18. Ports Administration (Demand No. 67). 19. Forests (Demand No. 68). 20. Mines (Demand No. 83). 21. Vigilance (Demand No. 22).</p>		
12.	Shri Mahadev Naik, the Hon. Minister for Social Welfare laid the Annual Report of Goa State Scheduled Castes and Other Backward Classes Finance and Development Corporation Limited for the year 2004 – 2005.	Shri Mahadev Naik, the Hon. Minister for Social Welfare	28.7.2016
13.	<p>Smt. Alina Saldanha, the Hon. Minister for Science and Technology laid the following Rules/ Regulations/ Sub-Rules/Bye-Laws:</p> <p>1.Goa State Council for Science and Technology Recruitment Rules (RRS) for various technical, Scientific and other posts published vide Notification No. 3/277/2016/STE-DIR/1988 dated 04.04.2016, Series-I No. 1 dated 07.04.2016).</p> <p>2.Scheme for promotion of information Technology and Science Education in Rural areas in the State of Goa, 2015, published vide Notification No. 8/2977/2016/STE-DIR/27 dated 11.04.2016, Series - I No. 2 dated 15.04.2016.</p> <p>3.Re-constitution of Goa State Council for Science and Technology (GSCST), 2016, published vide Notification No. 212-10-2016/STE-DIR/427dated 21.07.2016).</p>	Smt. Alina Saldanha, the Hon. Minister for Science and Technology	28.7.2016
14.	<p>Shri Laxmikant Parsekar, the Hon. Chief Minister laid the Performance Budget 2016 - 2017 in respect to the following Demands for Grants:</p> <p>1. Notary Services (Demand No. 10). 2. Health Services (Demand No. 48). 3. Tourism (Demand No. 78).</p> <p>2. Shri Laxmikant Parsekar, Chief Minister, laid the Action taken Report on Budget Assurances for the year 2015 – 2016.</p>	Shri Laxmikant Parsekar, the Hon. Chief Minister	29.7.2016
15.	Shri Laxmikant Parsekar, the Hon. Chief Minister laid the Performance Budget of 2016-2017 of Public Grievances.	Shri Laxmikant Parsekar, the Hon. Chief Minister	29.7.2016
16.	<p>Shri Laxmikant Parsekar, the Hon. Chief Minister, laid the Performance Budget 2016-2017 in respect of the following Demands for Grants:</p> <p>1. Commercial Taxes (Demand No. 12) 2. Animal Husbandry and Veterinary Services (Demand No. 65) 3. Co-operation (Demand No. 71) 4. River Navigation (Demand No.77)</p>	Shri Laxmikant Parsekar, the Hon. Chief Minister	1.8.2016
17.	<p>Shri Laxmikant Parsekar, the Hon. Chief Minister, laid the Performance Budget 2016-2017 in respect of the following Demands for Grants:</p> <p>1. Home Guards and Civil Defence (Demand No. 25). 2. Sports and Youth Affairs (Demand No. 42) 3. Electricity (Demand No. 76)</p>	Shri Laxmikant Parsekar, the Hon. Chief Minister	3.8.2016

18.	Shri Laxmikant Parsekar, the Hon. Chief Minister, laid the Performance Budget 2016-2017 in respect to Finance (Demand No. 32).	Shri Laxmikant Parsekar, the Hon. Chief Minister	4.8.2016
19.	Shri Rajendra Arlekar, the Hon. Minister for Panchayat, Forests and Environment, laid the Annual Report of Goa State Pollution Control Board for the year 2015-2016 and Performance Budget of Environment (Demand No. 72).	Shri Rajendra Arlekar, the Hon. Minister for Panchayat, Forests and Environment	4.8.2016
20.	Shri Laxmikant Parsekar, the Hon. Chief Minister, laid the Goa Housing Board Rules, 2016	Shri Laxmikant Parsekar, the Hon. Chief Minister	5.8.2016
21.	Shri Ramesh Tawadkar, the Hon. Minister for Agriculture laid the Nineteen Annual Report of Accounts with Audit Certificate & Audit Report of Goa State Horticultural Corporation Ltd. for the year 2011 – 2012.	Shri Ramesh Tawadkar, the Hon. Minister for Agriculture	5.8.2016
22.	Shri Laxmikant Parsekar, the Hon. Chief Minister laid the Performance Budget 2016 - 2017 in respect to the following Demand for Grants. 1.Demand No. 15 - Collectorate, North	Shri Laxmikant Parsekar, the Hon. Chief Minister	9.8.2016
23.	Shri Mahadev Naik, the Hon. Minister for Industries laid the Audit Report on the Audit of the Annual Account of the Goa Khadi and Village Industries Board for the year 2012 – 2013 and 2013 – 2014.	Shri Mahadev Naik, the Hon. Minister for Industries	9.8.2016
24.	Shri Laxmikant Parsekar, the Hon. Chief Minister laid the Performance Budget 2016 - 2017 in respect to the following Demand for Grants: Handicrafts, Textile & Coir (Demand No. 69). Shri Laxmikant Parsekar, the Hon. Chief Minister laid the following Reports and Notifications: a) Report of the Comptroller and Auditor General of India of the Government of Goa for the year ended 31 st March, 2015. b) Report of the Comptroller and Auditor General of India on State Finances of the Government of Goa for the year ended 31 st March, 2015. c) Epitome of CAG's Reports Government of Goa for the year ended 31 st March, 2015. d) Appropriation Accounts 2014 – 2015. e) Finance Accounts 2014 – 2015, Volume – I f) Finance Accounts 2014 – 2015, Volume – II g) The Annual Reports of Goa Human Rights Commission for the years 2013 – 2014 and 2014 – 2015. <u>The Goa Excise Duty Act, 1964 (Act 5 of 1964).</u> Notification No. 2/10/2012-Fin./(R & C)/part-II dated 04.08.2016 published in the Official Gazette, Series - I No. 18 (Extraordinary) dated 04.08.2016.	Shri Laxmikant Parsekar, the Hon. Chief Minister	11.8.2016
25.	Shri Laxmikant Parsekar, the Hon. Chief Minister laid the Performance Budget 2016 - 2017 in respect to the following Demand for Grants: Fisheries (Demand No. 66).	Shri Laxmikant Parsekar, the Hon. Chief Minister	12.8.2016
26.	Shri Laxmikant Parsekar, the Hon. Chief Minister laid the 27th Annual Report of Goa Public Service Commission for the year 2014 – 2015. b) Statement under the Goa State Guarantees Act, 1993 (Goa Act 16 of 1993).	Shri Laxmikant Parsekar, the Hon. Chief Minister	12.8.2016

27.	Shri Mahadev N. Naik, the Hon.Minister for Industries laid the Goa Investment Promotion Rules, 2016 published vide Notification No. 3/12/2016 – IND dated 26.07.2016 in the Official Gazette, Series – I No. 17 dated 28.07.2016.	Shri Mahadev Naik, the Hon. Minister for Industries	12.8.2016
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9. CALLING ATTENTIONS

The Hon. Members of the House efficiently utilised the Parliamentary devices to call the attention of the House on matters of urgent public importance in the form of 14 Calling Attentions, namely as under:

1. The subject matter of the Calling Attention, tabled by **Shri Naresh Sawal, MLA** on the **25th July, 2016**, was as regards the steps/measures the Government would undertake/has undertaken to ensure regular and efficient water supply in Bicholim, Mayem and Sanquelim.

The following Members sought clarifications:

1. Shri Naresh Sawal, MLA
2. Shri Pandurang Madkaikar, MLA
3. Dr. Pramod Sawant, MLA

Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D. made a statement thereto on the 26th July, 2016.

2. The subject matter of the Calling Attention, tabled by **Shri Sidharth Kuncalienker, MLA** on the **25th July, 2016**, was as regards fear and apprehension in the minds of the people of Goa for not providing parking spaces/facilities by the malls, showrooms and shopping complexes which have been constructed by the side of the Highways, due to which many accidents have occurred. The steps/measures the Government would undertake/has undertaken in this regard.

The following Members sought clarifications:

1. Shri Rohan Khaunte, MLA
2. Shri Kiran Kandolkar, MLA

Shri Laxmikant Parsekar, the Hon. Chief Minister, made a statement thereto on the 26th July, 2016.

3. The subject matter of the Calling Attention, tabled by **Shri Vijai Sardesai, MLA** on the **26th July, 2016**, was as regards fear and anxiety in the minds of the aggrieved students of Dhempe College of Arts & Science, Panaji, who were earlier denied their rightful results of First and Second year examinations and which have been subsequently declared by the College, wherein 27 students out of 49 have already passed the examinations, and who are now being conveyed by the Goa University, that their admissions would not be treated as valid. The steps/measures the Government would undertake/has undertaken in this regard, so that the careers of these students are not at stake.

The following Members sought clarifications:

1. Shri Digambar Kamat, MLA
2. Shri Vishnu Surya Naik Wagh, the Hon. Dy. Speaker

Shri Laxmikant Parsekar, the Hon. Chief Minister, made a statement thereto on the 26th July, 2016.

4. The subject matter of the Calling Attention, tabled by **Dr. Pramod Sawant, MLA** on the **26th July, 2016**, was as regards fear and apprehension in the minds of the people of the village of Harvale in Sankhali, regarding the plots which were sanctioned under 20 Point Programme to the landless families at Pratap Nagar at Harwale in Sankhali, wherein the occupants have constructed the houses as per the Scheme and the said families are residing therein, but some of the occupants have still not been allotted a House Number. The steps the Government has undertaken/will undertake to direct the concerned Authorities to record and register their houses.

The following Members sought clarifications:

1. Dr. Pramod Sawant, MLA
2. Shri Rohan Khaunte, MLA
3. Shri Nilesh Cabral, MLA

Shri Rajendra Arlekar, the Hon. Minister for Pnachayats made a statement thereto on the 27th July, 2016.

5. The subject matter of the Calling Attention, tabled by **S/Shri Pratapsingh Rane, the Hon. Leader of the Opposition and Shri Aleixo Reginaldo Lourenco, MLA** on the **27th July**,

2016, was as regards fear and apprehension in the minds of the workers and their families of Western India Shipyard, who were peacefully agitating in the premises of the Shipyard, were locked out by the Dy. Collector. The action the Government would undertake/has undertaken on the same to resolve their long pending demands at the earliest.

The following Members sought clarifications:

1. Shri Pratapsingh Rane, the Hon. Leader of the Opposition.
2. Shri Pandurang Madkaikar, MLA

Shri Avertano Furtado, the Hon. Minister for Labour and Employment, made a statement thereto on the 28th July, 2016.

8. The subject matter of the Calling Attention, tabled by **Dr. Pramod Sawant, MLA** on the **27th July, 2016**, was as regards the steps/measures the Government intends to undertake/has undertaken in assigning the Rights of the people of Maulinguem Village in Bicholim Taluka, by ensuring them of efficient development and maintenance of public roads, reconstruction of dilapidated Panchayat building, construction of toilets, house repairs of house dwellers, giving the ownership rights to the residential houses and other infrastructure. The matter of the Tenancy Rights of the cultivable lands to the tenants should also be settled.

The following Members sought clarifications:

1. Dr. Pramod Sawant, MLA
2. Shri Naresh Sawal, MLA
3. Shri Vishnu Wagh, the Hon. Dy. Speaker
4. Shri Pratapsingh Rane, the Hon. Leader of the Opposition.
5. Shri Anant Shet, the Hon. Speaker.

Shri Francis D'Souza, the Hon.Dy.Chief Minister , made a statement in regard thereto on the 9th August, 2016.

9. The subject matter of the Calling Attention, tabled by **Shri Subhash Phal Dessai, MLA** on the **28th July, 2016**, was as regards the steps/measures the Government would undertake/has undertaken as regards the matter of the collapse of the culvert bridge over Selaulim dam canal near Paikdev temple, the fall of a tipper in water canal and the other two foot bridges i.e. one foot bridge over Selaulim river at Paikdev temple, Temchiwada in Sanguem and other at Nondurlem, Sanguem, which are also in a dilapidated condition.

Shri Subhash Phal Dessai, MLA sought clarification.

Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D. made a statement in regard thereto on the 28th July, 2016.

10. The subject matter of the Calling Attention, tabled by **Shri Francisco Pacheco, MLA** on **the 28th July, 2016**, was as regards the steps/measures the Government would undertake/has undertaken to enquire into the matter of operations allegedly to have been performed by some unqualified doctors of Vrundavan Shalby Hospital at Mapusa, which is alleged to be not registered under the Private Medical Practitioners Act, so that the patients' health is not at stake.

The following Members sought clarifications:

1. Shri Nilesh Cabral, MLA
2. Shri Pratapsingh Rane, the Hon. Leader of the Opposition.
3. Shri Aleixo Reginaldo Lourenco, MLA

Shri Francis D'Souza, the Hon.Dy.Chief Minister, made a statement in regard thereto on the 10th August, 2016.

11. The subject matter of the Calling Attention, tabled by **Shri Benjamin Silva, MLA** on the **29th July, 2016**, was as regards the fear and apprehension in the minds of the people from Sarzora village regarding the alleged illegal sale of plots and construction of road through the paddy field under Survey No. 97/1 which is a low lying and catchment area. The steps/measures the Government will undertake/has undertaken to resolve the matter.

The following Members sought clarifications:

1. Shri Subhash Phal Dessai, MLA
2. Shri Rohan Khaunte, MLA
3. Shri Francisco Pacheco, MLA
4. Shri Pratapsingh Rane, the Hon. Leader of the Opposition.

Shri Francis D'Souza, the Hon.Dy.Chief Minister, made a statement in regard thereto on the 2nd August, 2016.

12. The subject matter of the Calling Attention, tabled by **Shri Naresh Sawal, MLA** on the **3rd August, 2016**, was as regards the steps the Government has undertaken/will undertake to resolve the issue amicably between the ‘Mahajans’ and ‘Gramasth’ of the Navdurga Temple situated at Madkai and restore peace in that area.

The following Members sought clarifications:

1. Shri Naresh Sawal, MLA
2. Shri Pandurang Madkaikar, MLA
3. Shri Vishnu Surya Naik Wagh, the Hon. Dy. Speaker
4. Shri Lavoo Mamledar, MLA

Shri Laxmikant Parsekar, the Hon. Chief Minister made a statement in regard thereto on the 3rd August, 2016.

13. The subject matter of the Calling Attention, tabled by **Shri Vijai Sardesai, MLA** on the **9th August, 2016**, was as regards the fear and anxiety in the minds of the people of Goa, especially the fishing community, with regards to the Government of India’s decision to declare 6 rivers of Goa as National Waterways. The resultant extensive dredging that is proposed to be undertaken in these rivers will irreversibly damage the riverine ecosystem and exterminate the fish in these rivers, thereby posing a serious threat to the existence and survival of the fishing community of the State. The steps/measures the Government will undertake in the matter.

The following Members sought clarification:

1. Shri Vijai Sardesai, MLA
2. Shri Sidharth Kuncalienkar, MLA
3. Shri Francisco Pacheco, MLA
4. Shri Pandurang Madkaikar, MLA
5. Shri Digambar Kamat, MLA
6. Shri Rohan Khanute, MLA
7. Shri Caetano Silva, MLA
8. Shri Michael Lobo, MLA
9. Shri Pratapsingh Rane, the Hon. Leader of the Opposition.
10. Shri Benjamin Silva, MLA
11. Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D.

Shri Laxmikant Parsekar, the Hon. Chief Minister, made a statement in regard thereto.

14. The subject matter of the Calling Attention Motion tabled by **Smt. Jennifer Monserrate, MLA**, on the **11th August, 2016**, was as regards the fear and apprehension in the minds of the public of Taleigao, due to the frequent flooding of low lying areas namely Camrabhat, Peterbhat and surrounding areas. And as such, there is an urgent need of demolition and reconstruction of culverts/bridges to facilitate the easy flow of water, as at present, the flow of water is restricted due to pipes being laid under these bridges/culverts along with other utilities. The areas that needs demolition and reconstruction are near Gaunkar Hospital, Expert Pharmacy, Ford Showroom, Thomas Garage and areas around Dudh Badshah's house. The steps/measures the Government will undertake/has undertaken in the matter.

The following Members sought clarifications:

- 1.Smt. Jennifer Monserrate, MLA
- 2.Shri Sidharth Kunkalienkar, MLA
3. Shri Nilesh Cabral, MLA

Shri Dayanand Mandrekar, the Hon. Minister for Water Resources, made a statement in regard thereto on the 11th Augsut, 2016.

The replies to the Calling Attention Motions were adequately replied by the Government.

10. ZERO HOUR MENTIONS

The Hon. Members of the House efficiently utilised the Parliamentary devices to call the attention of the House on matters of urgent public importance in the form of 20 Zero Hour Mentions, namely as under:

- 1.** The subject matter of the Zero Hour Mention, tabled by **Shri Pandurang Madkaikar, MLA** on the **27th July, 2016**, was as regards the steps/measures the Government would undertake/has undertaken to ensure that the Gaundalim-Cumbharjua bridge should be efficient with all technical requirements such as side railings and electrifications.

2. The subject matter of the Zero Hour Mention, tabled by **Shri Rohan Khaunte, MLA** on the **27th July, 2016**, was as regards the steps/measures the Government would undertake/has undertaken as regards the dilapidated condition of the Porvorim service road thus causing hardships to general public.
3. The subject matter of the Zero Hour Mention, tabled by **Shri Subhash Phal Dessai, MLA** on the **27th July, 2016**, was as regards the steps/measures the Government would undertake/has undertaken to legalise the houses of workers of Labour Colony of Vikas Nagar at Sanguem or to rehabilitate them, since their houses may be demolished, as these labourers had come in 1979-1980, for the construction of Salaulim dam.
4. The subject matter of the Zero Hour Mention, tabled by **Dr. Pramod Sawant, MLA** on the **27th July, 2016**, was as regards the steps/measures the Government would undertake/has undertaken to facilitate the procedure of the procurement/availability of divergence certificates from respective Offices of the Mamlatdars of their respective talukas, since it is a requirement to avail benefits under Ladli Laxmi Scheme.
Shri Dilip Parulekar, the Hon. Minister for Woman and Child Development, replied to the Zero Hour Mention on the 27th July, 2016.
5. The subject matter of the Zero Hour Mention, tabled by Shri **Aleixo Reginaldo Lourenco, MLA** on the **28th July, 2016**, was as regards the steps/measures the Government would undertake/has undertaken to expedite the matter of solving the Sonsoddo garbage issue.
Shri Francis D'Souza, the Hon. Dy. Chief Minister, replied to the Zero Hour Mention on the 28th July, 2016.
6. The subject matter of the Zero Hour Mention, tabled by **Dr. Pramod Sawant, MLA** on the **28th July, 2016**, was as regards the steps/measures the Government would undertake/has undertaken to examine the authenticity/veracity of a news article published in a Marathi daily, as regards whether the supply of milk made by a certain Dairy Farm from Belgavi, Karnataka is registered by Food and Drugs Administration.
Shri Francis D'Souza, the Hon. Dy. Chief Minister, replied to the Zero Hour Mention on the 28th July, 2016.

7. The subject matter of the Zero Hour Mention, tabled by **Shri Rohan Khaunte, MLA** on the **29th July, 2016**, was as regards the steps the Government would undertake/has undertaken to ensure that certain areas in Panaji should be reserved for parking of vehicles by senior citizens and for the physically challenged persons, especially near public amenity areas such as banks, pharmacies and dispensaries.
8. The subject matter of the Zero Hour Mention, tabled by **Shri Sidharth Kunkalienker, MLA** on the **29th July, 2016**, was as regards the fear and anxiety in the minds of the applicants from Goa due to stringent conditions imposed on recruitments for the posts of clerks, sweepers and peons by the Hon. Mumbai High Court in Goa.
9. The subject matter of the Zero Hour Mention, tabled by **Shri Benjamin Silva, MLA**, on the **2nd August, 2016**, was as regards the fear and anxiety in the minds of the people of Cutbona, Velim village, regarding the sanitation problem faced, and therefore an efficient sanitation facilities at the jetty should be set up. The steps/measures the Government has undertaken/will undertake in the matter.
Shri Avertano Furtado, the Hon. Minister for Fisheries, replied to the Zero Hour Mention on the 2nd August, 2016.
10. The subject matter of the Zero Hour Mention, tabled by **Dr. Pramod Sawant, MLA**, on the **5th August, 2016**, was as regards the increasing use of Plaster of Paris in preparation of the Ganesh idols. The steps/measures the Government has undertaken in the matter.
Shri Rajendra Arlekar, the Hon. Minister for Environment replied to the Zero Hour Mention on the 5th August, 2016.
11. The subject matter of the Zero Hour Mention, tabled by **Shri Nilesh Cabral, MLA**, on **the 5th August, 2016**, was as regards the washing away of four huts besides a toilet located along the coasts, at Katem, Baina. The steps/measures the Government has undertaken in the matter.
Shri Laxmikant Parsekar, the Hon. Chief Minister replied to the Zero Hour Mention on the 5th August, 2016.

- 12.** The subject matter of the Zero Hour Mention, tabled by **Shri Aleixo Reginaldo Lourenco, MLA**, on the **8th August, 2016**, was as regards fear and anxiety in the minds of the people on the rising hit and run cases and that the owners of these vehicles should be traced expeditiously, since the vehicle numbers are already given to police and FIRS registered. The steps/measures the Government has undertaken in the matter.
- 13.** The subject matter of the Zero Hour Mention, tabled by **Shri Rohan Khaunte, MLA**, on the **9th August, 2016**, was as regards the sale and use of pesticides in Goa which has caused fear and anxiety in the minds of the common man on the quantum of intake of pesticides through vegetables, fruits etc. in their normal diet. The steps/measures the Government has undertaken in the matter.
- Shri Ramesh Tawadkar, the Hon. Minister for Agriculture replied to the Zero Hour Mention on the 9th August, 2016.
- 14.** The subject matter of the Zero Hour Mention, tabled by **Smt. Jennifer Monserrate, MLA** on the **9th August, 2016**, was as regards that in the absence of street lights on the newly constructed Bambolim-Donapaula Highway, many accidents have occurred and many anti social elements have created problems under the cover of darkness. The steps/measures the Government has undertaken in the matter.
- 15.** The subject matter of the Zero Hour Mention, tabled by **Dr. Pramod Sawant, MLA**, on the **11th August, 2016**, was as regards the fear and anxiety in the minds of the people on the alleged illegal cutting of trees on a mass scale, carried out in Survey No. 131/2 of Bonbag, Bethora Village in Ponda Taluka, by violating all the Rules and Regulations in order to develop the land for demarcating the plots for sale. The steps the Government proposes to take in the matter.
- 16.** The subject matter of the Zero Hour Mention, tabled by **Shri Naresh Sawal, MLA**, on the **11th August, 2016**, was as regards the steps the Government has taken to release the pensionary benefits to Government servants and teachers who have retired at the age of 58 years.

17. The subject matter of the Zero Hour Mention, tabled by **Shri Rohan Khaunte, MLA**, on the **12th August, 2016**, was as regards fear and anxiety in the minds of the people travelling on NH17, as many hit and run cases have occurred on the stretch of the road from new Secretariat Junction upto Green Park at Guirim. The steps the Government proposes to take in the matter.

Shri Ramkrishna Dhavalikar, the Hon. Minister for Transport, replied to the Mention on the 12th August, 2016.

18. The subject matter of the Zero Hour Mention, tabled by **Shri Nilesh Cabral, MLA**, on the **12th August, 2016**, was as regards the steps the Government will undertake/has undertaken as regards the matter of the implementation of the recommendations of Pendse Commission Report.

The following Members spoke on the Zero Hour Mention on the 12th August, 2016:

1. Shri Nilesh Cabral, MLA
2. Shri Pratapsingh Rane, the Hon. Leader of the Opposition.
3. Shri Michael Lobo, MLA

19. The subject matter of the Zero Hour Mention, tabled by **Shri Nilesh Cabral, MLA** on the **12th August, 2016**, was as regards fear and anxiety in the minds of the people of Goa as regards a complaint made by one person, who has levelled allegations against a senior Police Official, in a certain case.

20. The subject matter of the Zero Hour Mention, tabled by **Shri Vijai Sardesai, MLA** on the **12th August, 2016**, was as fear and anxiety in the minds of the people of Goa that another offshore casino is set to enter River Mandovi. The steps/measures the Government will undertake/has undertaken in the matter.

Shri Laxmikant Parsekar, the Hon. Chief Minister, replied to the Zero Hour Mention on the 12th August, 2016.

The replies to the Zero Hour Mentions were adequately replied by the Government.

11. THIRD REPORT (2016) OF THE BUSINESS ADVISORY COMMITTEE REPORT PRESENTED

Shri Laxmikant Parsekar, the Hon. Chief Minister, presented the Third Report (2016) of the Business Advisory Committee was presented to the House. The Motion was put to vote of the House and was adopted on the 25th July, 2016.

12. GENERAL DISCUSSION ON THE BUDGET FOR THE STATE OF GOA FOR THE YEAR 2016-2017

The General Discussion on the Budget for the State of Goa for the year 2016-2017 was held from the 25th July to the 27th July, 2016.

The following Members took part in the debate:

1. Shri Pratapsingh Rane, the Hon. Leader of the Opposition.
2. Shri Vishwajit Rane, MLA
3. Shri Francisco Pacheco, MLA
4. Shri Sidharth Kunkaliencar, MLA
5. Shri Naresh Sawal, MLA
6. Shri Michael Lobo, MLA
7. Shri Subhash Phal Dessai, MLA
8. Shri Kiran Kandolkar, MLA
9. Shri Digambar Kamat, MLA
10. Shri Vishnu Wagh, the Hon. Dy. Speaker
11. Shri Lavoo Mamledar, MLA
12. Shri Vijai Sardesai, MLA
13. Shri Caetano Silva, MLA
14. Dr. Pramod Sawant, MLA
15. Shri Rajan Naik, MLA
16. Shri Mauvin Godinho, MLA
17. Shri Rohan Khaunte, MLA
18. Shri Pandurang Madkaikar, MLA
19. Shri Glenn Ticlo, MLA
20. Shri Benjamin Silva, MLA
21. Shri Ganesh Gaonkar, MLA
22. Shri Aleixo Reginaldo Lourenco, MLA
23. Shri Nilesh Cabral, MLA

Thereafter, Shri Laxmikant Parsekar, the Hon. Chief Minister replied to the debate on the General Discussion on the Budget for the State of Goa for the year 2016-2017 on the 27th July, 2016.

13. PRESENTATION, DISCUSSION, VOTING AND PASSING OF THE SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2016-2017 (FIRST BATCH)

The Supplementary Demands for Grants for the year 2016-2017 (First Batch) were presented, discussed, voted and passed by the House and the corresponding – The Goa Appropriation (No.4) Bill, 2016 (Relating to the Supplementary Demands for Grants for the year 2016-2017(First Batch) was introduced, considered and passed on the 12th August, 2016.

14. DEMANDS FOR GRANTS FOR THE YEAR 2016-2017

86 Demands for Grants for the year 2016-2017 were moved on 28, 29 July, 1, 2, 3, 4, 5, 8, 9, 10, 11 and 12 August, 2016, discussed, voted and passed after the 58 Cut Motions to the Demands for Grants for the year 2016-2017, which were moved, discussed, voted and were negatived/defeated. Thereafter, the corresponding – The Goa Appropriation (No.3) Bill, 2016, (Relating to the Budget for the year 2016-2017) was introduced, considered and passed on the 12th August, 2016.

DEMANDS FOR GRANTS FOR THE YEAR 2016-2017

Sl. No.	Number of Demands	Date of Discussion, Voting and Passing of the Demands for Grants	Members who took part in the debate	Number of Cut Motions received/ Negatived	Name of Ministers who replied to the debate	Number of Demands passed
1.	Demand No. 2- General Administration Demand No. 14- Goa Sadan Demand No. 17- Police Demand No. 18- Jails Demand No.22- Vigilance Demand No. 23- Home Demand No. 25- Home Guards and Civil Defence Demand No. 26- Fire and Emergency Services Demand No. 29- Public Grievances Demand No. 75- Planning, Statistics and Evaluation Demand No. 79- Goa Gazetteer Demand No. 84- Airport	28.7.2016	1. Shri Pratapsingh Rane, the Hon. Leader of the Opposition 2. Shri Pandurang Madkaikar, MLA 3. Shri Naresh Sawal, MLA 4. Shri Aleixo Reginaldo Lourenco, MLA 5. Shri Digambar Kamat, MLA 6. Shri Michael Lobo, MLA 7. Shri Vijai Sardesai, MLA 8. Shri Subhash Phal Desai, MLA 9. Shri Francisco Pacheco, MLA 10. Shri Caetano Silva, MLA 11. Shri Ganesh Gaonkar, MLA 12. Shri Rohan Khaunte, MLA 13. Shri Benjamin Silva, MLA 14. Shri Carlos Almeida, MLA 15. Shri Glenn Ticlo, MLA 16. Shri Nilesh Cabral, MLA 17. Dr. Pramod Sawant, MLA 18. Shri Lavoo Mamledar, MLA 19. Shri Sidharth Kunkalienkar, MLA 20. Shri Rajan Naik, MLA 21. Shri Kiran Kandolkar, MLA	1/Negatived 2/Negatived 1/Negatived 1/Negatived 1/Negatived 1/Negatived 1/Negatived	Shri Laxmikant Parsekar, the Hon. Chief Minister replied to the debate on 28.7.2016	12

2.	Demand No. 20- Printing and Stationary Demand No. 59- Factories and Boilers Demand No. 61- Craftsmen Training	29.7.2016	1. Shri Pratapsingh Rane, the Hon. Leader of the Opposition 2. Shri Digambar Kamat, MLA 3. Shri Rohan Khaunte, MLA 4. Shri Lavoo Mamledar, MLA 5. Shri Glenn Ticlo, MLA 6. Shri Subhash Phal Dessai, MLA 7. Shri Carlos Almeida, MLA 8. Shri Naresh Sawal, MLA 9. Shri Nilesh Cabral, MLA 10. Shri Aleixo Reginaldo Lourenco, MLA 11. Shri Vishnu Surya Naik Wagh, the Hon. Dy. Speaker	2/Negatived 1/Negatived	Shri Deepak Dhavalikar, the Hon. Minister for Printing and Stationary replied to the debate on 29.7.2016	3
3.	Demand No. 13- Transport Demand No.21- Public Works Demand No. 77- River Navigation	1.8.2016	1. Shri Pratapsingh Rane, the Hon. Leader of the Opposition 2. Shri Rohan Khaunte, MLA 3. Shri Francisco Pacheco, MLA 4. Shri Sidharth Kunkalienkar, MLA 5. Shri Digambar Kamat, MLA 6. Shri Michael Lobo, MLA 7. Shri Ganesh Gaonkar, MLA 8. Shri Lavoo Mamledar, MLA 9. Shri Benjamin Silva, MLA 10. Shri Caetano Silva, MLA 11. Shri Glenn Ticlo, MLA 12. Shri Subhash Phal Dessai, MLA 13. Shri Aleixo Reginaldo Lourenco, MLA 14. Shri Carlos Almeida, MLA 15. Shri Vijai Sardesai, MLA 16. Shri Rajan Naik, MLA 17. Shri Kiran Kandolkar, MLA 18. Dr. Pramod Sawant, MLA 19. Shri Nilesh Cabral, MLA	1/Negatived 3/Negatived 2/Negatived	Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D. replied to the debate on 1.8.2016	3

			<p>20. Shri Mauvin Godinho, MLA 21. Shri Pandurang Madkaikar, MLA 22. Shri Vishnu Surya Naik Wagh, the Hon. Dy. Speaker 23. Shri Chandrakant Kavalekar, MLA 24. Shri Naresh Sawal, MLA</p>			
4.	<p>Demand No. 43- Art and Culture Demand No. 45- Archives and Archaeology Demand No. 70- Civil Supplies Demand No. 74- Water Resources Demand No. 52- Labour Demand No.60- Employment Demand No. 66- Fisheries</p>	2.8.2016	<p>1. Shri Pratapsingh Rane, the Hon. Leader of the Opposition 2. Shri Caetano Silva, MLA 3. Shri Chandrakant Kavalekar, MLA 4. Shri Pandurang Madkaikar, MLA 5. Shri Michael Lobo, MLA 6. Shri Sidharth Kunkalienkar, MLA 7. Shri Francisco Pacheco, MLA 8. Shri Digambar Kamat, MLA 9. Shri Rohan Khaunte, MLA 10. Shri Carlos Almeida, MLA 11. Shri Vijai Sardesai, MLA 12. Shri Glenn Ticlo, MLA 13. Shri Naresh Sawal, MLA 14. Shri Subhash Phal Dessai, MLA 15. Shri Aleixo Reginaldo Lourenco, MLA 16. Dr. Pramod Sawant, MLA 17. Shri Lavoo Mamledar, MLA 18. Shri Benjamin Silva, MLA 19. Shri Kiran Kandolkar, MLA 20. Shri Rajan Naik, MLA 21. Shri Ganesh Gaonkar, MLA</p>	<p>1/Negatived 1/Negatived 2/Negatived</p>	<p>Shri Dayanand Mandrekar, the Hon. Minister for Art and Culture and Shri Avertano Furtado, the Hon. Minister for Labour and Employment, replied to the debate on 2.8. 2016</p>	7

5.	Demand No. 42- Sports & Youth Affairs Demand No. 64- Agriculture Demand No. 65- Animal Husbandry and Veterinary Services Demand No. 81- Tribal Welfare Demand No. 27- Official Language Demand No. 76- Electricity Demand No. 80- Legal Metrology	3.8.2016	1. Shri Pratapsingh Rane, the Hon. Leader of the Opposition 2. Shri Vijai Sardesai, MLA 3. Shri Sidharath Kuncalienkar, MLA 4. Shri Francisco Pacheco, MLA 5. Shri Digambar Kamat, MLA 6. Shri Lavoo Mamledar, MLA 7. Shri Caetano Silva, MLA 8. Shri Subhash Phal Dessai, MLA 9. Shri Aleixo Reginaldo Lourenco, MLA 10. Shri Carlos Almeida, MLA 11. Shri Glenn Ticlo, MLA 12. Shri Nilesh Cabral, MLA 13. Shri Benjamin Silva, MLA 14. Shri Pandurang Madkaikar, MLA 15. Shri Chandrakant Kavalekar, MLA 16. Shri Rohan Khaunte, MLA 17. Shri Michael Lobo, MLA 18. Shri Rajan Naik, MLA 19. Dr. Pramod Sawant, MLA 20. Shri Ganesh Gaonkar, MLA 21. Shri Naresh Sawal, MLA 22. Shri Kiran Kandolkar, MLA.	2/Negatived 2/Negatived 1/Negatived 2/Negatived	S/Shri Ramesh Tawadkar, the Hon. Minister for Sports and Youth Affairs and Milind Naik, the Hon. Minister for Power replied to the debate on 3.8.2016	7
6.	Demand No. 8- Treasury & Accounts Administration, North Goa Demand No. 9- Treasury & Accounts Administration, South Goa Demand No. 11-Excise Demand No. 12- Commercial Taxes. Demand No. 30- Small Savings & Lotteries Demand No. 32- Finance Demand No. 83- Mines	4.8.2016	1. Shri Pratapsingh Rane, Hon. Leader of the Opposition 2. Shri Vishwajit Rane, MLA 3. Shri Vijai Sardesai, MLA 4. Shri Sidharth Kuncalienkar, MLA 5. Shri Mauvin Godinho, MLA 6. Shri Chandrakant Kavalekar, MLA 7. Shri Lavoo Mamledar, MLA	1/Negatived 1/Negatived 3/Negatived 1/Negatived	Shri Laxmikant Parsekar, the Hon. Chief Minister replied to the debate on 4.8.2016	8

	Demand No. 56- Information and Publicity		8. Shri Nilesh Cabral, MLA 9. Shri Naresh Sawal, MLA 10. Shri Subhash Phal Dessai, MLA 11. Shri Carlos Almeida, MLA 12. Shri Rohan Khaunte, MLA 13. Shri Digambar Kamat, MLA 14. Shri Aleixo Reginaldo Lourenco, MLA 15. Dr. Pramod Sawant, MLA 16. Shri Kiran Kandolkar, MLA 17. Shri Caetano Silva, MLA 18. Shri Ganesh Gaonkar, MLA 19. Shri Benjamin Silva, MLA			
7.	Demand No. 31- Panchayats Demand No. 68- Forests Demand No. 72- Science, Technology and Environment	5.8.2016	1. Shri Pratapsingh Rane, Hon. Leader of the Opposition 2. Shri Mauvin Godinho, MLA 3. Shri Chandrakant Kavalekar, MLA 4. Shri Pandurang Madkaikar, MLA 5. Shri Lavoo Mamledar, MLA 6. Shri Sidharth Kunkalienkar, MLA 7. Shri Rohan Khaunte, MLA 8. Shri Benjamin Silva, MLA 9. Shri Glenn Ticlo, MLA 10. Shri Subhash Naik, MLA 11. Shri Naresh Sawal, MLA 12. Shri Jose Luis Carlos Almeida, MLA 13. Shri Subhash Phal Dessai, MLA 14. Shri AleixoReginaldo Lourenco, MLA 15. Shri Nilesh Cabral, MLA 16. Shri Michael Lobo, MLA 17. Shri Caetano Silva, MLA	1/Negatived 1/Negatived 3/Negatived 1/Negatived	Shri Rajendra Arlekar, the Hon. Minister for Forests and Smt. Alina Saldanha, the Hon. Minister for Museum, replied to the debate on 5.8.2016	3

8.	Demand No. 47- Goa Medical College Demand No. 48- Health Services Demand No. 49- Institute of Psychiatry and Human Behavior Demand No. 51- Goa Dental College Demand No. 53- Food and Drugs Administration Demand No. 54- Town and Country Planning	8.8.2016	<ol style="list-style-type: none"> 1. Shri Pratapsingh Rane, Hon. Leader of the Opposition 2. Shri Vishwajit Rane, MLA 3 Shri Francisco Pacheco, MLA 4. Shri Digambar Kamat, MLA 5. Shri Rohan Khaunte, MLA 6. Shri Vijai Sardesai, MLA 7. Shri Subhash Phaldessai, MLA 8. Shri Lavoo Mamledar, MLA 9. Shri Caetano Silva, MLA 10. Shri Aleixo Reginaldo Lourenco, MLA 11. Shri Benjamin Silva, MLA 12. Shri Nilesh Cabral, MLA 13. Shri Chandrakant Kavalekar, MLA 14. Shri Naresh Sawal, MLA 15. Shri Michael Lobo, MLA 16. Dr. Pramod Sawant, MLA 	4/Negatived 11/Negatived 1/Negatived 1/Negatived	Shri Francis D'Souza, the Hon. Deputy Chief Minister replied to the debate on 8.8.2016.	6
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9.	<p>Demand No. 34- School Education Demand No. 35- Higher Education Demand No. 36- Technical Education Demand No. 37- Government Polytechnic, Panaji Demand No. 38- Government Polytechnic, Panaji. Demand No. 39- Government Polytechnic, Curchorem Demand No. 40- Goa College of Engineering Demand No. 41- Goa College of Architecture Demand No. 44- Goa College of Art Demand No. 45- Archives and Archealogy Demand No. 50- Goa College of Pharmacy</p>	9.8.2016	<p>1. Shri Pratapsingh Rane, Hon. Leader of the Opposition 2. Shri Subhash Phal Dessai, MLA 3. Shri Vijai Sardesai, MLA 4. Shri Digambar Kamat, MLA 5. Shri Francisco Pacheco, MLA 6. Shri Atanasio Monserrate, MLA 7. Shri Sidharth Kuncalienkar, MLA 8. Shri Glenn Ticlo, MLA 9. Shri Lavoo Mamledar, MLA 10. Shri Rohan Khaunte, MLA 11. Shri Benjamin Silva, MLA 12. Shri Caetano Silva, MLA 13. Shri Naresh Sawal, MLA 14. Shri Aleixo Reginaldo Lurenco, MLA 15. Shri Nilesh Cabral, MLA 16. Dr. Pramod Sawant, MLA 17. Shri Rajan Naik, MLA 18. Shri Pandurang Madkaikar, MLA 19. Shri Michael Lobo, MLA 20. Shri Kiran Kandolkar, MLA</p>	<p>3/Negatived 1/Negatived 3/Negatived</p>	<p>Shri Laxmikant Parsekar, the Hon. Chief Minister replied to the debate on 9.8.2016.</p>	11
10.	<p>Demand No. 7- Settlement & Land Records Demand No. 15- Collectorate, North Goa Demand No. 16- Collectorate, South Goa Demand No. 33- Revenue</p>	10.8.2016	<p>1. Shri Pratapsingh Rane, Hon. Leader of the Opposition 2. Shri Mauvin Godinho, MLA 3. Shri Vijai Sardesai, MLA 4. Shri Digambar Kamat, MLA 5. Shri Rohan Khaunte, MLA 6. Shri Subhash Phal Dessai, MLA</p>	<p>1/Negatived 1/Negatived 1/Negatived</p>	<p>Shri Francis D'Souza, the Hon. Deputy Chief Minister replied to the debate on 10.8.2016.</p>	6

	Demand No. 55- Municipal Administration Demand No. 62- Law		7. Shri Nilesh Cabral, MLA 8. Shri Pandurang Madkaikar, MLA 9. Shri Lavoo Mamledar, MLA 10. Shri Chandrakant Kavalekar, MLA 11. Shri Aleixo Reginaldo Lourenco, MLA 12. Shri Jose Carlos Almeida, MLA 13. Shri Sidharth Kunkalienkar, MLA 14. Shri Caetano Silva, MLA 15. Shri Atanasio Monserratte, MLA 16. Shri Naresh Sawal, MLA 17. Dr. Pramod Sawant, MLA 18. Shri Francisco Pacheco, MLA 19. Shri Kiran Kandolkar, MLA 20. Shri Benjamin Silva, MLA 21. Shri Glenn Ticlo, MLA	1/Negatived 1/Negatived		
11.	Demand No. 58- Women and Child Development Demand No. 67- Ports Administration Demand No. 78- Tourism Demand No. 19- Industries, Trade and Commerce Demand No. 57- Social Welfare Demand No. 69- Handicrafts, Textile and Coir Demand No. 71- Co-operation	11.8.2016	11. Shri Pratapsingh Rane, Hon. Leader of the Opposition 2. Shri Sidharth Kuncalienkar, MLA 3. Shri Francisco Pacheco, MLA 4. Shri Subhash Phal Dessai, MLA 5. Shri Digambar Kamat, MLA 6. Shri Rohan Khaunte, MLA 7. Shri Michael Lobo, MLA 8. Shri Vijai Sardesai, MLA 9. Shri Carlos Almeida, MLA 10. Shri Nilesh Cabaral, MLA 11. Shri Caetano Silva, MLA 12. Shri Glenn Ticlo, MLA 13. Shri Lavoo Mamledar,	1/Negatived 1/Negatived 2/Negatived 2/Negatived	S/Shri Dilip Parulekar, the Hon. Minister for Tourism and Mahadev Naik, the Hon. Minister for Industries replied to the debate on 11.8.2016.	7

			MLA 14. Shri Kiran Kandolkar, MLA 15. Shri Aleixo R. Lourenco, MLA 16. Shri Naresh Sawal, MLA 17. Shri Rajan Naik, MLA 18. Shri Chandrakant Kavalekar, MLA 19. Shri Benjamin Silva, MLA 20. Shri Pandurang Madkaikar, MLA 21. Dr. Pramod Sawant, MLA 22. Shri Rohan Khaunte, MLA			
12.	Demand No. 1- Legislature Secretariat Demand NO. 3- District & Sessions Court, North Goa Demand No. 4- District & Sessions Court, South Goa Demand No. 5- Prosecution Demand No. 6- Election Office Demand No. 10- Notary Services Demand No. 28- Administrative Tribunal Demand No. 63- Rajya Sainik Board Demand No. 73- State Election Commission Demand No. 82- Information Technology Demand No. 85- Appropriation to the Contingency Fund Charged Expenditure- Raj Bhavan (discussion only) Charged Expenditure- Debt Services (discussion only) Charged Expenditure- Goa Public Service Commission (discussion only)	12.8.2016	1. Shri Pratapsingh Rane, Hon. Leader of the Opposition 2. Shri Lavoo Mamledar, MLA 3. Shri Rohan Khaunte, MLA	3/Negated	Shri Laxmikant Parsekar, the Hon. Chief Minister. Replied to the debate on 12.8.2016.	14

DISCUSSION, VOTING AND PASSING OF THE DEMANDS FOR GRANTS FOR THE YEAR 2016-2017

Demand Nos. 2, 14, 22, 27, 29, 54, 75, 79, 84, 59, 61, 71, 13, 21, 77, 43, 70, 74, 8, 9, 11, 12, 30, 32, 83, 42, 81, 19, 57, 80, 20, 56, 76, 31, 47, 48, 49, 51, 53, 65, 67, 7, 15, 16, 33, 55, 82, 34, 35, 36, 37, 38, 39, 40, 41, 44, 45, 50, 58, 78, 52, 60, 66, 64, 72, 46, 68, 5, 17, 18, 23, 25, 26, 63, 1, 3, 4, 6, 10, 28, 62 and 73 were discussed, voted and passed.

15. LEGISLATIVE BUSINESS TRANSACTED BY THE HOUSE

I. ASSENT TO BILLS

The Assent of the Hon. Governor of Goa to the following 6 Bills passed by the Sixth Legislative Assembly were reported by the Secretary, Legislature on the 25th July, 2016.

1. The Goa Appropriation (No.2) Bill, 2016.
2. The Goa Appropriation (Vote on Account) Bill, 2016.
3. The Court-fees (Goa Amendment) Bill, 2016.
4. The Goa Legislative Diploma No.2070 dated 15-4-1961(Amendment) Bill, 2016.
5. The Goa Tax on Infrastructure (Third Amendment) Bill, 2016.
6. The Goa University (Amendment) Bill, 2016.

II. GOVERNMENT BILLS

Sl. No.	Title of the Bill	Name of the Minister who moved the Motion for introduction, Consideration and Passing of the Bill	Date of introduction of the Bill	Date of Consideration and passing of the Bill
1.	The Goa Appropriation (No.3) Bill, 2016 (Relating to the Budget for the year 2016-2017)	Shri Laxmikant Parsekar, the Hon. Chief Minister	12.8.2016	12.8.2016
2.	The Goa Appropriation (No.4) Bill, 2016 (Relating to the Supplementary Demands for Grants for the year 2016-2017(First Batch)	Shri Laxmikant Parsekar, the Hon. Chief Minister	12.8.2016	12.8.2016
3.	The Goa Succession, Special Notaries and Inventory Proceeding Bill, 2012 as reported by Select Committee	Shri Francis D'Souza, the Hon. Dy. Chief Minister/the Minister for Law. The following Members spoke	1.8.2012	5.8.2016

		on the Bill: 1. Shri Pratapsingh Rane, the Hon. Leader of the Opposition. 2. Shri Mauvin Godinho, MLA		
4.	The Goa Agricultural Produce Marketing (Development and Regulation) (Amendment) Bill, 2016	Shri Mahadev Naik, the Hon. Minister for Co-operation. The following Members spoke on the Bill: 1. Shri Digambar Kamat, MLA 2. Shri Rohan Khaunte, MLA	8.8.2016	9.8.2016
5.	The Goa Co-operative Societies (Amendment) Bill, 2016.	Shri Mahadev Naik, the Hon. Minister for Co-operation Shri Pratapsingh Rane, the Hon. Leader of the Opposition spoke on the Bill	8.8.2016	9.8.2016
6.	The Goa Motor Vehicles Tax (Amendment) Bill, 2016	Shri Ramkrishna alias Sudin Dhavalikar, the Hon. Minister for	9.8.2016	10.8.2016

		Transport		
7.	The Goa Motor Vehicles (Taxation on Passengers and Goods) (Amendment) Bill, 2016	<p>Shri Ramkrishna alias Sudin Dhavalikar, the Hon. Minister for Transport.</p> <p>The following Members spoke on the Bill:</p> <ol style="list-style-type: none"> 1. Shri Digambar Kamat, MLA 2. Shri Vijai Sardesai, MLA 3. Shri Pratapsingh Rane, the Hon. Leader of the Opposition 4. Shri Ramkrishna alias Sudin Dhavalikar, the Hon. Minister for Transport. <p>Division sought: Infavour: 24 votes Against: 6 votes</p>	9.8.2016	10.8.2016

		Thereafter the Motion for passing of the Bill was put to vote and was passed.		
8.	The Goa Value Added Tax (Ninth Amendment) Bill, 2016	Shri Laxmikant Parsekar, the Hon. Chief Minister	8.8.2016	10.8.2016
9.	The Goa (Recovery of Arrears of Tax through Settlement) (Amendment) Bill, 2016	Shri Laxmikant Parsekar, the Hon. Chief Minister	8.8.2016	10.8.2016
		The following Members spoke on the Bill: 1. Shri Rohan Khaunte, MLA 2. Shri Digambar Kamat, MLA 3. Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D. 4. Shri Prataapsingh Rane, the Hon. Leader of the Opposition		
		Division sought In favour: 24 votes Against: 6 votes		
		Thereafter the Motion for passing of the Bill was put to vote and was passed.		

10.	The Goa Excise Duty (Amendment) Bill, 2016	Shri Laxmikant Parsekar, the Hon. Chief Minister	8.8.2016	10.8.2016
11.	The Goa Staff Selection Commission Bill, 2016	Shri Laxmikant Parsekar, the Hon. Chief Minister/Minister for Personnel.	8.8.2016	The Bill was referred to Select Committee on 10.8.2016.
		The following Members spoke on the Bill: 1. Shri Pratapsingh Rane, the Hon. Leader of the Opposition. 2. Shri Nilesh Cabral, MLA 3. Shri Rohan Khaunte, MLA		The following are the Members of the Select Committee which was constituted by the House: 1. Shri Laxmikant Parsekar, the Hon. Chief Minister.... Chairman. 2. Shri Pratapsingh R. Rane, the Hon. Leader of Opposition.... Member 3. Shri Nilesh Cabral... Member 4. Dr. Pramod Sawant.... Member 5. Shri Sidharth Kuncalienkar... Member 6. Shri Lavoo Mamledar... Member 7. Shri Subhash Naik... Member 8. Shri Digambar Kamat.... Member
12.	The Goa Waste Management Corporation Bill, 2016	Smt. Alina Saldanha, the Hon. Minister for Science and Technology.	9.8.2016	10.8.2016
		Smt. Alina Saldanha, the		

		Hon. Minister for Science and Technology, announced that in the Bill Chapter No.2, Clause No. 13 may be deleted and Clause No. 14 may be numbered as Clause No. 13.		
13.	The Goa Public Gambling (Amendment) Bill, 2016	Shri Laxmikant Parsekar, the Hon. Chief Minister/Minister for Home	10.8.2016	11.8.2016
14.	The Goa Regularization of Unauthorized Construction Bill, 2016	Shri Francis D'Souza, the Hon. Dy. Chief Minister/Minister for Revenue. The following Members spoke on the Bill: 1. Shri Lavoo Mamledar, MLA 2. Shri Pratapsingh Rane, the Hon. Leader of the Opposition. 3. Shri Aleixo Reginaldo Lourenco, MLA 4. Shri Rohan Khaunte, MLA 5. Shri Subhash Phal Desai, MLA	10.8.2016	11.8.2016

		<p>5. Shri Sidharth Kunkalienkar, MLA</p> <p>6. Shri Nilesh Cabral, MLA</p> <p>7. Shri Kiran Kandolkar, MLA</p> <p>8. Shri Glenn Ticlo, MLA</p> <p>9. Shri Caetano Silva, MLA</p> <p>10. Dr. Pramod Sawant, MLA</p> <p>11. Shri Rajan Naik, MLA</p> <p>12. Dr. Pramod Sawant, MLA</p> <p>13. Shri Benjamin Silva, MLA</p> <p>14. Shri Francis D'Souza, the Hon. Dy. Chief Minister</p> <p>15. Shri Michael Lobo, MLA</p> <p>16. Shri Laxmikant Parsekar, the Hon. Chief Minister</p>		
15.	The Goa Land Revenue Code (Amendment) Bill, 2016	<p>Shri Francis D'Souza, the Hon. Dy. Chief Minister/Minister for Revenue</p> <p>The following Members spoke on the Bill:</p> <p>1. Shri Pratapsingh Rane, the Hon. Leader of the Opposition.</p> <p>2. Shri Aleixo Reginaldo</p>	10.8.2016	11.8.2016

		Lourenco, MLA 3.Shri Rohan Khaunte, MLA		
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III. GOVERNMENT BILL INTRODUCED

Sl. No.	Title of the Bill	Name of the Minister who moved the Motion for introduction of the Bill	Date of introduction of the Bill
1.	The Goa (Allotment of Plots to Certain Displaced Persons) Bill, 2016	Shri Francis D'Souza, the Hon. Dy. Chief Minister/Minister for Revenue	12.8.2016

16. RULINGS BY THE CHAIR

1. The Hon. Speaker, Shri Anant Shet, delivered a Ruling on the 25th July, 2016, as regards Starred Question No. 3A tabled by Shri Ganesh Gaonkar, MLA, regarding persons availing Griha Adhar Scheme in Sanvordem Constituency, that once a Starred question is disallowed it cannot be moved in the House by the concerned Member. Only those Starred Questions which are mentioned in the Booklets of the Starred Questions may be allowed and out of which only one Question, the Member will be permitted to ask, and if he doesn't want to ask the question he may do so. But disallowed Questions which are not on the Booklets will not be allowed to ask. In the instant case of Shri Ganesh Gaonkar, MLA, his question was disallowed as the same question was replied to him in the last session. Questions which are disallowed by the House, cannot be called out by the concerned Member for oral replies during the Question Hour. Only the questions admitted/listed for the day and which are enumerated in the Starred booklets can be called out by the Member for oral replies by the Government in the House.
2. The Hon. Speaker, Shri Anant Shet, delivered a Ruling on 29th July, 2016, that the Hon. Members should maintain discipline and decorum in the House, so that the proceedings of the House can be conducted efficiently in a democratic set up, in accordance with the

Rules of Procedure and Conduct of Business of the Goa Legislative Assembly. The dignity of the House should also be maintained.

3. The Hon. Speaker, Shri Anant Shet, delivered a Ruling on the 1st August, 2016, that if any Members have faced any difficulties regarding Questions, they should meet him at the Speaker's Foyer/Chamber before Question Hour in order to solve the same.
4. The Hon. Speaker, Shri Anant Shet, delivered a Ruling on the 8th August, 2016, that the Members should not take more than 10-12 minutes for each question, so that more questions can be discussed in the House.
5. A Notice of Adjournment Motion dated the 3rd August, 2016, under Rule 68 of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly which was received by Shri Anant Shet, the Hon. Speaker from Shri Pratapsingh Rane, the Hon. Leader of Opposition and S/Shri Aleixo Reginaldo Lourenco, Digambar Kamat, Vishwajit Rane, Pandurang Madkaikar, Chandrakant Kavalekar, Rohan Khaunte, Naresh Sawal and Vijai Sardesai, MLAs', was disallowed by him on the 4th August, 2016, since the notice of the Adjournment Motion did not come under the purview/ambit of the Rules of Procedure and Conduct of the Business of the Goa Legislative Assembly

The Hon. Speaker, Shri Anant Shet, delivered a Ruling on the 4th August, 2016, "That under Rule 70(6) of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly, the Motion shall not anticipate a matter which has been previously fixed for consideration. In such circumstances, such Motion is not normally admitted. If the Members want to censure the Government, there are ample opportunities available to them to raise the issues through other means. The Business has already been fixed in consultation with the Business Advisory Committee and the recommendations of the Business Advisory Committee allocating the time for the Business has already been approved by this August House.

As per the Rule 268 of the Rules of Procedure and Conduct of the Business of the Goa Legislative Assembly, the Financial Business is required to be disposed off by giving priority, and I am therefore bound by this Rule. I would also like to quote the Ruling of the former Speaker Shri Shivraj Patil of Lok Sabha(1996-97) which was reported in the Journal of Parliamentary Information June 96 Volume XLII and also as per Kaul and Shakhder Sixth Edition, page 533 which reads clearly as under:

“Adjournment Motions are not normally allowed during the Budget Discussion or during the Discussion on the Motion of Thanks on President’s Address as the Members have sufficient opportunities to focus the attention of the House to any matter during that discussion.”

“Therefore, I disallow the notice of Adjournment Motion.”

17. MISCELLANEOUS BUSINESS TRANSACTED BY THE HOUSE

1. The House was informed on the 26th July, 2016, that an enquiry has been ordered by the Sub Divisional Magistrate, Mapusa, as regards the death of Shri Aspaq Bhengre, an inmate of Colvale Jail, who was allegedly assaulted by another inmate.
2. The House condoled the sad demise of the victims of the bridge collapse at Mahad in Maharashtra on the 2nd August, 2016 and the Government would extend all possible measures to help them.
3. The House was informed on the 12th August, 2016, about a complaint made by one person, who has levelled allegations against a senior Police Official, in a certain case. The steps/measures the Government would undertake in the matter.

18. PRIVATE MEMBERS’ RESOLUTIONS

The following fifteen Private Members’ Resolutions on the following matters of urgent public importance were taken up by the House on the 29th July, 5th and 12th August, 2016:

1. The subject matter of the Private Members’ Resolutions, tabled by **Dr. Pramod Sawant, MLA, on the 29th July, 2016**, was as regards the steps/measures the Government would undertake/has undertaken to develop the sport of Chess in the State and to appoint Chess coaches at each Taluka level in order to enable the youth to avail of better opportunities.

The following Members spoke on the Resolution:

1. Dr. Pramod Sawant, MLA
2. Shri Nilesh Cabral, MLA
3. Shri Digambar Kamat, MLA
4. Shri Subhash Phal Dessai, MLA
5. Shri Naresh Sawal, MLA

6. Shri Lavoo Mamledar, MLA
7. Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D.

Shri Ramesh Tawadkar, the Hon. Minister for Sports and Youth Affairs replied to the points raised by the mover of the Resolution.

The Private Members' Resolution was moved, discussed, and was thereafter withdrawn, by the Member, by the leave of the House, after obtaining adequate reply from the Government.

2. The subject matter of the Private Members' Resolutions, tabled by **S/Shri Pratapsingh Rane, the Hon. Leader of the Opposition and Aleixo Reginaldo Lourenco, MLA, on the 29th July, 2016**, was as regards the steps/measures the Government would undertake/has undertaken to form the maintenance squad in the Public Works Department to take care of all public properties such as bridges, culverts and buildings.

The following Members spoke on the Resolution:

1. Shri Pratapsingh Rane, the Hon. Leader of the Opposition
2. Shri Digambar Kamat, MLA
3. Shri Rohan Khaunte, MLA
4. Shri Nilesh Cabral, MLA
5. Shri Glenn Ticlo, MLA
6. Shri Sidharth Kunkalienkar, MLA
7. Shri Lavoo Mamledar, MLA
8. Shri Vijai Sardesai, MLA

Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D. replied to the points raised by the mover of the Resolution.

The Private Members' Resolution was moved, discussed, and was thereafter withdrawn by the Member, by the leave of the House, after obtaining adequate reply from the Government.

4. The subject matter of the Private Members' Resolution tabled by **Shri Rohan Khaunte, MLA on the 29th July, 2016**, was to recommend to the Government to frame a policy of 30% reservation on projects for local residents on allotment of residential or commercial

projects coming under the banner of Housing Board in respective Constituencies in order to cater to the employed youth/women entrepreneurs for taking part in small business activities to earn their livelihood.

The following Members spoke on the Resolution:

1. Shri Rohan Khaunte, MLA
2. Shri Vijai Sardesai, MLA
3. Shri Digambar Kamat, MLA

Shri Laxmikant Parsekar, the Hon. Chief Minister replied to the points raised by the mover.

The Private Members' Resolutions was moved and discussed. The reply to the Private Members' Resolution was adequately replied by the Government. Thereafter, the Resolution was put to vote, division was sought and was thereafter defeated by 16 to 5 votes.

4. The subject matter of the Private Members' Resolution tabled by **Shri Vijai Sardesai, MLA on the 29th July, 2016**, was as regards the steps/measures the Government would undertake to implement the Transplant of Human Organs Act, 1994, in the State by applying and adapting all subsequent amendments to the Act, framing rules and regulations based on the Central Act, thus putting in place a deceased donor transplant programme, creating public awareness and adequate medical education for voluntary organizations, medical and para-medical personnel, police and other agencies working in the area, building all necessary infrastructure and taking necessary steps to ensure that the people of the State come forward and are facilitated to donate their eyes and other organs after death, to save lives of numerous people who are struggling for survival and require organ transplants to lead normal lives.

The following Members spoke on the Resolution:

1. Shri Vijai Sardesai, MLA
2. Shri Digambar Kamat, MLA
3. Shri Subhash Phal Dessai, MLA

Shri Francis D'Souza, the Hon. Dy. Chief Minister replied to the points raised by the mover.

The Private Members' Resolution was moved, discussed, and was withdrawn thereafter, by the Member, by the leave of the House, after obtaining adequate reply from the Government.

5. The subject matter of the Private Members' Resolution tabled by **Dr. Pramod Sawant, MLA on the 29th July, 2016**, was to recommend to the Government to establish the Cashew nut and Coconut Development Board in the State to avail benefits under the Central Scheme in order to encourage farmers and agriculturists of the State for yielding maximum production of the same.

The following Members spoke on the Resolution:

1. Dr. Pramod Sawant, MLA
2. Shri Subhash Phal Dessai, MLA
3. Shri Rohan Khaunte, MLA
4. Shri Nilesh Cabral, MLA
5. Shri Aleixo Reginalod Lourenco, MLA

Shri Ramesh Tawadkar, the Hon. Minister for Agriculture replied to the points raised by the mover of the Resolution.

The Private Members' Resolution was moved, discussed, and was thereafter withdrawn, by the Member, by the leave of the House, after obtaining adequate reply from the Government.

6. The subject matter of the Private Members' Resolution, tabled by **Shri Pratapsingh Rane, the Hon. Leader of the Opposition and Shri Aleixo Reginaldo Lourenco, MLA, on the 5th August, 2016**, was to recommend to the Government to have a well trained Anti-Terrorist Squad due to the present world situation of terrorism.

The following Members spoke on the Resolution:

1. Shri Pratapsingh Rane, the Hon. Leader of the Opposition
2. Shri Rohan Khaunte, MLA
3. Shri Michael Lobo, MLA

4. Shri Sidharth Kuncalienkar, MLA
5. Shri Lavoo Mamledar, MLA
6. Shri Francisco Pacheco, MLA
7. Shri Nilesh Cabral, MLA
8. Shri Mauvin Godinho, MLA
9. Shri Glenn Ticlo, MLA
10. Shri Francisco D'Souza, the Hon. Dy. Chief Minister.

Shri Laxmikant Parsekar, the Hon. Chief Minister replied to the points raised by the mover of the Resolution.

The Private Members' Resolution was moved, discussed, voted and thereafter was passed/adopted by the House unanimously.

7. The subject matter of the Private Members' Resolution, tabled by **Shri Rohan Khaunte, MLA, on the 5th August, 2016**, was to recommend to the Government to provide special learning classes to student failures in Std IX. and Std. X. As per the present RTE Act, 2009, there is no detention up to Std. VIII, but the moment the child reaches Std. IX, there are huge failures and the same is observed in Std. X. Hence, the Government needs to provide special learning classes to such students thus ensuring that these students get good education for a better future.

The following Members spoke on the Resolution:

1. Shri Rohan Khaunte, MLA
2. Shri Nilesh Cabral, MLA
3. Shri Pandurang Madkaikar, MLA
4. Shri Digambar Kamat, MLA

Shri Laxmikant Parsekar, the Hon. Chief Minister replied to the points raised by the mover of the Resolution.

The Private Members' Resolution was moved, discussed, and was thereafter withdrawn, by the Member, by the leave of the House, after obtaining adequate reply from the Government.

8. The subject matter of the Private Members' Resolution tabled by **Shri Pratapsingh Rane, the Hon. Leader of the Opposition and Shri Aleixo Reginaldo Lourenco, MLA, on the 5th August, 2016**, was to recommend to the Government to make it mandatory for all the two wheeler riders to wear helmets, without which fuel should not be given to them at the Petrol Pumps.

The Private Members' Resolution was not moved as the Members concerned were not present in the House.

9. The subject matter of the Private Members' Resolution, tabled by **Shri Naresh Sawal, MLA, on the 5th August, 2016**, was to recommend to the Government that while disposing cases of legal heirs of the deceased persons for request for mutating records of rights after acquisition of rights by way of Deed of Gift, Deed of Succession, Inventory Proceedings, Will, Order in Family Partition, etc., a lumpsum processing fee of Rs. 2,000/- be made applicable, instead of the present fee structure.

The following Members spoke on the Resolution:

1. Shri Naresh Sawal, MLA
2. Shri Lavoo Mamledar, MLA

Shri Francis D'Souza, the Hon. Dy. Chief Minister replied to the points raised by the mover of the Resolution.

The Private Members' Resolution was moved, discussed, and was thereafter withdrawn, by the Member, by the leave of the House, after obtaining adequate reply from the Government.

10. The subject matter of the Private Members' Resolution, tabled by **Dr. Pramod Sawant, MLA, on the 5th August, 2016**, was to recommend to the Government to construct a Joint Common Educational Complex in Sankhali on the model/ basis of Educational Complex, at Cujira, Bambolim, Goa.

Dr. Pramod Sawant, MLA, spoke on the Resolution.

Shri Laxmikant Parsekar, the Hon. Chief Minister replied to the points raised by the mover.

The Private Members' Resolution was moved, discussed, and was thereafter withdrawn, by the Member, by the leave of the House, after obtaining adequate reply from the Government.

11. The subject matter of the Private Members' Resolution, tabled by **Shri Rohan Khaunte, MLA, on the 12th August, 2016**, was to recommend to the Government to constitute a separate State Minorities Commission for Goa. The previous correspondence exchanged, if any, by the State Government before the Government of India be examined afresh before constituting the State Minorities Commission for Goa.

The following Members spoke on the Resolution:

1. Shri Rohan Khaunte, MLA
2. Shri Lavoo Mamledar, MLA
3. Shri Aleixo Reginaldo Lourenco, MLA
4. Shri Digambar Kamat, MLA
5. Shri Pratapsingh Rane, the Hon. Leader of the Opposition
6. Shri Mauvin Godinho, MLA

Shri Mahadev Naik, the Hon. Minister for Social Welfare and Shri Laxmikant Parsekar, the Hon. Chief Minister replied to the points raised by the mover of the Resolution.

The Private Members' Resolution was moved, discussed, and was thereafter withdrawn, by the Member, by the leave of the House, after obtaining adequate reply from the Government.

12. The subject matter of the Private Members' Resolution, tabled by **Shri Pratapsingh Rane, the Hon. Leader of the Opposition, on the 12th August, 2016**, was to recommend to the Government to install CCTV cameras on most of the crowded streets and roads in the cities of Goa for proper security.

Shri Pratapsingh Rane, the Hon. Leader of the Opposition, spoke on the Resolution.

Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D. replied to the points raised by the mover of the Resolution.

The Private Members' Resolution was moved, discussed, and was thereafter withdrawn, by the Member, by the leave of the House, after obtaining adequate reply from the Government.

13. The subject matter of the Private Members' Resolution, tabled by **Dr. Pramod Sawant, MLA, on the 12th August, 2016**, was to recommend to the Government to simplify the procedure for submission for registration of Bhelpuri, and vadapav carts for vendors, for sale of

eatables, within the Municipal/Panchayat areas by confirming location and NOC be issued by Municipality/Panchayat and Health Centres to promote vendor business.

The following Members spoke on the Resolution:

1. Dr. Pramod Sawant, MLA
2. Shri Sidharth Kunkalienkar, MLA
3. Shri Naresh Sawal, MLA
4. Shri Jose Luis Carlos Almeida, MLA

Shri Francis D'Souza, the Hon. Dy. Chief Minister/ Minister for Revenue and Shri Laxmikant Parsekar, the Hon. Chief Minister replied to the points raised by the mover of the Resolution.

The Private Members' Resolution was moved, discussed, and was thereafter withdrawn, by the Member, by the leave of the House, after obtaining adequate reply from the Government.

14. The subject matter of the Private Members' Resolution, tabled by **Shri Vijai Sardesai, MLA, on the 12th August, 2016**, was to recommend to the Government that in view of the rising inflation and price rise, the cost of fish be subsidized so that fish can be affordable to every Goan household in view of it being an important component of our staple diet.

The following Members spoke on the Resolution:

1. Shri Vijai Sardesai, MLA
2. Shri Aleixo. R. Lourenco, MLA
3. Shri Caetano Silva, MLA
4. Shri Digambar Kamat, MLA
5. Shri Benajmin Silva, MLA
6. Shri Lavoo Mamledar, MLA

Shri Avertano Furtado, the Hon. Minister for Fisheries, replied to points raised by the mover of the Resolution.

The Private Members' Resolution was moved, discussed, and was thereafter withdrawn, by the Member, by the leave of the House, after obtaining adequate reply from the Government.

15. The subject matter of the Private Members' Resolution, tabled by **Shri Naresh Sawal, on the 12th August, 2016**, was to recommend to the Government that the Official Language Act of 1987, be proposed to be amended and Marathi be proposed to be accorded Official Language Status, in view of its cultural, historical, social, economic and religious importance. An amendment was moved to this Resolution, by **Shri Sidharth Kunkalienkar, MLA**, stating that the matter should be thoroughly studied and examined in depth and public consultations should be held before taking any decision in the matter.

The following Members spoke on the Resolution:

1. Shri Naresh Sawal, MLA
2. Shri Vijai Sardesai, MLA
3. Shri Caetano Silva, MLA
4. Shri Aleixo. R. Lourenco, MLA
5. Shri Vishnu Surya Naik Wagh, the Hon. Dy. Speaker
6. Shri Subhash Phal Dessai, MLA
7. Shri Francisco Pacheco, MLA
8. Shri Lavoo Mamledar, MLA

Shri Milind Naik, the Hon. Minister for Official Language replied to the points raised by the mover of the Resolution.

The Resolution was passed along with the amendment to the Resolution.

The Private Members' Resolution, as amended, was moved, discussed, and was thereafter passed, with the amendment made to the Resolution.

19. MOTION OF NO CONFIDENCE IN THE COUNCIL OF MINISTERS DEFEATED

1. Shri Anant Shet, the Hon. Speaker, made an announcement that a Notice of No Confidence Motion in the Council of Ministers has been received and is before the House on the 3rd August, 2016.

2. Shri Pratapsingh Rane, the Hon. Leader of the Opposition, moved for leave of the House. Nine Members stood in favour of the Motion and the leave was granted. The Speaker informed the House that the date of discussion would be decided in consultation with the Leader of the House.

3. S/Shri Pratapsingh Rane, the Hon. Leader of the Opposition, Vijai Sardesai, Rohan Khaunte, Pandurang Madkaikar, Chandrakant Kavalekar, Naresh Sawal, Vishwajit Rane, Aleixo Reginaldo Lourenco, Atanasio Monseratte, Digambar Kamat, Francisco Pacheco and Smt. Jennifer Monseratte, MLAs', moved the Motion of No Confidence in the Council of Ministers on the 12th August, 2016.

The following Members spoke:

1. Shri Pratapsingh Rane, the Hon. Leader of the Opposition.
 2. Shri Francisco Pacheco, MLA
 3. Shri Vijai Sardesai, MLA
 4. Shri Vishwajit Rane, MLA
 5. Shri Digambar Kamat, MLA
 6. Shri Mavin Godinho, MLA
 7. Shri Rohan Khaunte, MLA
 8. Shri Mauvin Godinho, MLA
 9. Shri Rohan Khaunte, MLA
 10. Shri Naresh Sawal, MLA
 11. Shri Pandurang Madkaikar, MLA
 12. Shri Sidharth Kuncalienkar, MLA
 13. Shri Subhash Phal Dessai, MLA
 14. Shri Kiran Kandolkar, MLA
 15. Shri Nilesh Cabral, MLA
 16. Dr. Pramod Sawant, MLA
 17. Shri Vishnu Surya Naik Wagh, the Hon. Dy. Speaker.
 18. Shri Ramkrishna Dhavalikar, the Hon. Minister for P.W.D.
 19. Shri Laxmikant Parsekar, the Hon. Minister for Chief Minister
4. The Motion was moved, discussed and was put to the vote of the House, division was sought and thereafter the Motion of No Confidence in the Council of Minister was defeated by 25 to 14 votes.

20. VALEDICTORY REMARKS BY THE HON. SPEAKER

The Hon. Speaker, Shri Anant Shet, made valedictory remarks on the conclusion of the Session on the 12th August, 2016.

21. CONCLUSIONS

The National Anthem was played/recited in the Legislative Assembly on the conclusion of the Session. The Session, which commenced on the 25th July, 2016 was adjourned *sine die* at the conclusion of the Session on the 12th August, 2016. The Thirteenth Session of the Sixth Legislative Assembly of the State of Goa has been prorogued by the Hon. Governor, with effect from the 19th August, 2016.
